

JOINT INSPECTION REPORT

**IN COMPLIANCE TO
HON'BLE NGT ORDER DATED 29.04.2022**

**IN THE MATTER OF
GHANSHYAM SINGH PASI**

Vs

STATE OF U.P.

[O.A. NO. 152/2022]

Date of inspection: 12 July 2022

**PREPARED BY
JOINT COMMITTEE OF CPCB & UPPCB**

Pr

1. Subject Matter

Matter: Ghanshyam Singh Pasi. in O.A. No. 152/2022

Subject: Environmental Pollution caused by M/s Radico Khaitan Ltd., Rampur and the fire accident which occurred in the unit on 06.03.2021.

2. Order of Hon'ble NGT dated 29.04.2022

The Hon'ble Tribunal in the said matter passed the following directions on 29.04.2022 which is placed as under: -

"In view of the serious allegations made in the present letter petition, we consider it appropriate to have a factual and action taken report from a joint committee comprising of CPCB, State PCB and District Magistrate, Rampur. The State PCB will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks, under take site visits, look into the grievances of the applicant and take requisite action by following due process of law. The committee may also examine the issues in relation to manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as applicable including off-site and onsite plans and remedial steps to avert the industrial accidents. Factual and action taken report may be furnished within two months by email at judicial-ngt@gov.in."

In compliance of Hon'ble NGT order dated 29.04.2022, inspection of M/s Radico Khaitan Ltd., was carried out on 12 July, 2022 by a joint team comprising officials from RO-Moradabad UPPCB, CPCB Delhi and ADM Rampur.

3. Joint Inspection Report of Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901

S. No.	Name & Address of the Industry:	Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901
1.	Type of Industry Sector	Distillery
2.	Date of Inspection	12, July, 2022
3.	Operational Status	Operational
4.	Name of main Raw Material	Molasses (B-heavy)
5.	Name of Final Product (s)	Spirit (ENA)
6.	Consented Production Capacity	200 KLPD for Molasses based distillery Grain based distillery - 100 KLPD Malt spirit Plant - 03 KLPD
7.	Production during inspection (based on Excise data)	130 KLD
8.	Air and water consent	Valid up to 31.12.2023
9.	Authorization under Haz. and Other Wastes Rules, 2016.	Valid up to 31.12.2023
10.	Permission from CGWA for abstraction of Ground Water	Yes
11.	Sources of Water Supply	Bore wells: 03 Numbers



		Water Meters: -installed Working status of Water meters: Operational Logbook maintained:- Yes
12.	Consumption of Fresh Water (KLD)	1730
13.	Wastewater Stream	Industrial effluent: Spent wash, spent lees, from production process, fermenter washing, process condensate, floor washing and cooling tower blow down, boiler blow down. Domestic: Sewage.
14.	Method of Treatment, concentration and Utilization of Wastewater	For Industrial effluents to achieve ZLD: i. Spent wash Management: Bio-digesters, Clarifiers, Dissolved Air Floatation (DAF), Reverse Osmosis (RO), Multi Effective Evaporator (BMSW) (evaporation) followed by Bio-composting. To treat IMEE condensate, spent lees RO-reject, cooling tower blow down the unit has installed Condensate Polishing Unit (CPU). ii. For Domestic waste water: Sewage Treatment Plant (STP) exist before discharge in to local drain.
15.	Mass flow meters at inlet and outlet of IMEE and BMSW (Evaporator)	Installed and found operational
16.	Online monitoring system connected	Installed and found operational

4. Observations

1. On the day of inspection, the unit was found operational. The unit is engaged in the production of alcohol using molasses and grain as raw materials in two processing units in the same premises.
2. On the day of inspection, the unit was operating at production capacity of 130 KLD using molasses as raw material.
3. The unit has separate consent to operate under Water Act, 1974 and Air Act, 1981 for molasses based distillery unit as well as for grain based distillery unit, for production capacity of 200 KLPD and 100 KLPD respectively, which are valid upto 31.12.2023. CTO under Water Act, 1974 for molasses based and grain based distillery unit are placed at **Annexure-I & II** and CTO under Air Act, 1981 for molasses based and grain based distillery unit are placed at **Annexure-III & IV**.



4. For the management of spent wash and to achieve ZLD, the unit has 3 stage integrated multiple effect evaporator (IMEE), Bio-Digesters, Lamella clarifiers, Clarifloculators, dissolved air floatation, (DAF) followed by RO and 6 stage Multi Effect Evaporator (BMSW).
5. The unit is having three bore wells to meet the fresh water requirement of production and domestic consumption. The unit has installed flow meters at each bore well. As per the log book data submitted by the unit, the average fresh water consumption from April-2022 to June-2022 is 1827.9 m³/day, 1736.54m³/day, and 1730m³/day respectively,

Table 1: Month wise fresh water consumption data

Borewell No.	Month	Total Fresh water Consumption (KL)	Average fresh water consumption (m³/day)
Borewell-1	April, 2022	28144	938.1
Borewell-2	April, 2022	0	0
Borewell-3	April, 2022	26694	889.8
Total fresh water consumption in month of April, 2022 (KL)		54838	
Average fresh water consumption per day		1827.9 KLD	
Borewell-1	May, 2022	22189	715
Borewell-2	May, 2022	0	0
Borewell-3	May, 2022	31644	1020.77
Total fresh water consumption in month of May, 2022 (KL)		53833	
Average fresh water consumption per day		1736.54 KLD	
Borewell-1	June, 2022	17893	596
Borewell-2	June, 2022	0	0
Borewell-3	June, 2022	34012	1133.7
Total fresh water consumption in month of June, 2022 (KL)		51905	
Average fresh water consumption per day		1730 KLD	

6. As per the logbook data submitted by the unit, month wise total alcohol production, and spent wash generation per KL of alcohol production is as below:

(Signature)

Table 2: Month wise Spent Wash generation, alcohol production and Spent Wash generation per KL of alcohol production

Month	Total spent wash generation at the bottom of analyser column (MT/Month)	Total Spent wash generation (KL/Month) (Sp. Gr. 1.06)	Alcohol Production (in KL)	Sp. Spent wash generation (KL/KL per KL of alcohol production)
April-2022	47999	50878.94	4196.24	12.12
May-2022	46346	49126.76	4173.34	11.77
June-2022	45585	48320.1	3923.02	12.32

7. The unit has installed mass flow meter with totalizer at the inlet and outlet of IMEE as well as on BMSW evaporator.

As per the log book data of MEE provided by the unit for the month from April, May and June 2022, total spent wash feed to MEE, total condensate generated and total concentrate generated are given below;

Month	Total spent wash generation at the bottom of analyser column (MT/Month)	Condensate generation from IMEE (MT/Month)	Total concentrated spent wash generation from IMEE (MT/Month)	Feed to BMSW Evaporator (MT/Month)	BMSW Evaporator (Concentrate) MT/Month	BMSW Evaporator (Condensate) MT/Month	Overall % Reduction $8 = \frac{2-6}{2} * 100$
1	2	3	4	5	6	7	8
April-2022	47999.0	17279.0	30720.0	16005	11411	4595	76.2
May-2022	46346	16681	29665.0	15348	10947	4401	76.37
June-2022	45585	16257.0	29328.0	15164	10892	4273	76.10

8. For storage of concentrated spent wash the unit has 02 lagoons of total capacity 25000m³.

Table 3: status of Lagoons

S. No.	Location	No. of Lagoon	Capacity (m ³)	Spent wash present (m ³)
1	Hitachi site	01	3500	1690
2	Ajetpur site	01	21500	8625
Total Lagoon capacity			25000 m³	

Ans

5. Details of Boilers:

As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant, the unit is having two boilers of capacity 30 TPH and 26 TPH having a consent validity for the period from 31.05.2019 to 31.12.2023. Both the boilers were found operational on the day of inspection.

Details of the boilers are as follows;

S. No.	Air Pollution Source	Capacity	Type of fuel	Stack No.	Stack Height	Air Pollution Control Device
1.	Boiler-1	26 TPH	Bio-gas	Stack No.-1	stack height of 45 meter from ground level	Bio Gas Fired
2.	Boiler-II	30 TPH	Rice husk and Bio gas (Combination or only rice husk)	Stack No.-2	Dust collector as APCS and stack height of 30 meter from ground level	ESP installed

Table 4: Details of Boilers I & II for the month of April, May & June 2022

S. No.	Boiler	Net steam gen. (MT)	Power Gen. (KW)	Type of fuel	Quantity of fuel (MT)	Ash gen(MT)	Ash used in low landfills (MT)
April, 2022							
1	Boiler-1	11821	607330	Bio-gas	1923590 (nm3)	0	0
2	Boiler-II	15884	17645	Rice husk	4395	703	703
May, 2022							
1	Boiler-1	12420	650010	Bio-gas	2048680	0	0
2	Boiler-II	15229	17368	Rice husk	4360	741	741
June, 2022							
1	Boiler-1	12437	655580	Bio-gas	2048640	2048640	0
2	Boiler-II	0	0		4502	0	720

The unit has submitted the copies of certificates dated 22.10.2021 and 22.04.2022 issued by Uttar Pradesh Boiler Inspection Department. As per the certificates, the unit is allowed to work the 30 TPH boiler under provision of section 8 of the Boiler Act (V of 1923) at the maximum working pressure of 51 kg/cm² from 22.10.2021 to 21.10.2022 and 26 TPH boiler at the maximum working pressure of 27 kg/cm² from 22.04.2022 to 20.04.2023. Copies of the certificate are attached at **Annexure-V**.

On the day of inspection boiler of 30 TPH was working at a pressure of 44kg/cm² & 26 TPH was working at a pressure of 21 kg/cm².

Ambient air monitoring and stack emission monitoring was carried out by official from Regional office, UPPCB, Moradabad. Ambient air quality was monitored at 3 locations around the unit. The ambient air quality monitoring results are given below;

Table 5: Ambient air quality monitoring results

Sr. No.	Location	Std. for NO _x (µg/m ³)	NO _x Result (µg/m ³)	Std. for SO ₂ (µg/m ³)	SO ₂ Result (µg/m ³)	Std. for Particulate Matter PM 10 (Less than 10Micron) (µg/m ³)	Particulate Matter PM10 (µg/m ³)
1.	Near Molasses Plant, Radico Khaitan, Rampur	80	19.00	80	10.00	100	60.34
2.	Near Grain plant, Radico Khaitan Rampur		17.00		9.00		90.64
3.	Roof of Guest house of Radico Khaitan, Rampur		15.50		8.50		66.30

As per the analysis result of ambient air quality monitoring near molasses plant, Rampur, concentration of NO_x, SO₂ and PM10 found to be 19.00 µg/m³, 10.00 µg/m³ and 60.34 µg/m³ respectively against notified national ambient air quality standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

As per the analysis result of ambient air quality monitoring near grain plant, Rampur, concentration of NO_x, SO₂ and PM10 found to be 17.00 µg/m³, 9.00 µg/m³ and 90.64 µg/m³ respectively against the notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

As per the analysis result of ambient air quality monitoring at the roof of guest house, Rampur, concentration of NO_x, SO₂ and PM10 found to be 15.50 µg/m³, 8.50 µg/m³ and 66.30 µg/m³ respectively against notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

Table 6: Stack air quality monitoring results

Sr. No.	Name of the Plant/ Stack Identification	PM Result (mg/Nm ³)	Standards
1	Boiler Stack at distillery unit (30 TPH)	83.64	150.0
2	Boiler Stack at distillery unit (26 TPH)	11.94	150.0

Raw

The ambient and stack emission monitoring results are within the prescribed limits.

As per the CPCB, Online Continuous Emission Monitoring System (OCEMS) report of Stack-1 and Stack-2, PM (mg/Nm³) for the period from 12, June to 12 July, 2022 are within the prescribed limits. Copy enclosed at **Annexure-XIII**.

6. Green belt Area

The unit has developed green belt inside the unit premises, outside the unit's main gate, in the ETP area, outside the boundary wall of industry premises and in the Atal Park which is located outside the industrial premises. The unit has also developed green belt at Hitachi bio-compost site and Ajeetpur bio-compost site. At Hitachi bio-compost site, the unit is following Miyawaki technique for trees plantation.

The unit has provided the details of green belt area developed by them. The description of area along with the green belt developed is listed below;

Table 7: Details of green belt area

Sr. No.	Description of Area	Length (M)	Width (M)	Area (sq. M)
1.	Atal Park to new Roadways (Left side)	1400	3	4200
2.	Atal Park to new Roadways (Left side)	1400	3	4200
Total in Sq. Mtr				8400
Total in (Acre)				2.10
Green belt attached to premises				
3.	Atal Park to GSP (Left side towards plant)	950	6	5700
4.	End of GSP plant towards Nainital Road	1100	3.5	3850
5.	Atal Park to Nainital road (Right side)	2000	4	8000
Total in Sq. Mtr				17550
Total in (Acre)				4.39
Green belt inside the premises				
6.	Main gate to security office	240	4	960
7.	Admin Block	50	6	300
8.	Colony area (Officers)	225	25	5625
9.	Colony area (Officers)	125	25	3125
10.	RKTS Lawn	95	45	4275
11.	MRP Area	785	5	3925
12.	GSP Main Road from RDL (Left side)	180	3	540
13.	GSP Main Road from RDL (Left side)	84	3	252
14.	GSM (Near CO ₂)	35	3	105
15.	Printing (Side 1)	60	2	120
16.	Printing (Front)	30	3	90
17.	Dense Foresting & Plantation Area at KF	312.09	25	7802
Total in Sq. Mtr				27119
Total in (Acre)				6.78
Grand Total Green Belt (Sq. Mtr)				53069
Grand Total Green Belt (Acre)				13.27

The unit representative informed that the unit has total industrial area of around 39 acres, in which grain based plant, molasses and bottling plant has been commissioned. The unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to the above, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres. As per the documents, the unit has total green belt area of 13.2 Acres. Drawing of the green belt area is attached at **Annexure-VI**.

7. Bio-compost details:

- The unit has bio-compost yards located at two different places i.e., Ajeetpur site and Hitachi site. The unit has total 60 acres of bio-compost area, out of 60 acres, 25 acres of area is covered and remaining 35 acres of area is open/uncovered.
- Out of 35 acres uncovered bio-compost area; 05 acres is available for storage of ready bio-compost, other 05 acres is for storage of press mud and remaining 25 acres is available for bio-composting.
- The unit is having 05 numbers aero tiller machines for spraying of concentrated spent wash, mixing and turning of bio-compost material.
- The unit has 4 piezometric wells and one hand pump in the bio-compost yard area of Hitachi site and 6 piezometric wells and one hand pump in Ajeetpur site.
- The unit has installed 02 PTZ web cameras at each bio-compost yards.
- Rain water harvesting system was provided in both the bio-compost yard site at Hitachi site and Ajeetpur site.
- Details of press mud procured, press mud consumed, Conc. spent wash to press mud ratio, bio-compost procured and bio compost sold for the month from Jan, 2022 to June, 2022 are given below;

Months	IMEE Outlet for bio-composting (MT/Month)	Press mud cake procured (MT/Month)	Press Mud Consumption (MT/Month)	Conc. Spent wash consumption in Bio-composting (MT/Month)	Conc. spent wash to press mud ratio	Bio-compost Produced	Bio-compost sold (MT/Month)
Jan, 2022	11112	13221	7000	11027	1.57	3300	1470
Feb, 2022	10441	12545	6550	10448	1.6	2800	2613
March, 2022	11469	15416	7200	11482	1.59	3500	11263
April, 2022	11411	6189	7200	11458	1.59	3500	6653
May, 2022	10947	619	7000	10971	1.56	3200	3423
June, 2022	10892	0	6850	10889	1.58	3150	4161

Per

8. Ground Water Samples

For assessment of Ground water contamination at bio-compost sites, joint committee of officials has collected ground water samples from Hand pump & piezometric wells located at Ajetpur and Hitachi bio-compost yard. The analysis results of ground water samples are given below.

Table 8: Characteristics of Ground water samples

S.no.	locations	pH	COD, (mg/l)	Colour, (Hazen)	TDS, (mg/l)	TS, (mg/l)
BIS IS 10500:2012 (Permissible limit in absence of alternative source)		6.5-8.	-	15	-	2000
1.	Guest house, Ground water	7.6	BDL	BDL	405	417
2.	Piezometer no.1, Ajetpur bio-compost yard	7.8	8	06	581	660
3.	Piezometer no.2, Ajetpur bio-compost yard	7.4	8	BDL	593	678
4.	Piezometer no.3, Ajetpur, bio-compost yard	7.9	6	BDL	428	533
5.	Piezometer no.4, Ajetpur bio-compost yard	7.5	BDL	BDL	576	601
6.	Piezometer no.5, Ajetpur bio-compost yard	8.0	BDL	BDL	P5ZA5	480
7.	Piezometer no.6, Ajetpur, bio-compost yard	7.7	7	BDL	428	475
8.	Hand pump, Ajetpur site	7.3	7	BDL	602	694
9.	Groundwater, from Hitachi hand pump	7.9	BDL	BDL	246	253
10.	Piezometer no.1, Hitachi bio-compost yard	7.5	8	BDL	458	463
11.	Piezometer no.2, Hitachi, Bio-compost yard	7.7	11	06	507	519
12.	Piezometer no.3, Hitachi, bio-compost yard	7.6	13	BDL	412	414
13.	Piezometer no.4, Hitachi bio-compost yard	7.8	48	BDL	222	272

Table 9: Heavy metals analysis results

Parameters	Hand-pump of Hitachi Bio-compost Yard	Hand-pump Ajeetpur yard	Piezo-metric well-2 , Ajeetpur yard	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
As (mg/l)	BDL	BDL	BDL	0.05
Cd (mg/l)	BDL	BDL	BDL	0.003
Co (mg/l)	BDL	BDL	BDL	-
Cr (mg/l)	BDL	BDL	BDL	0.05
Cu (mg/l)	BDL	BDL	BDL	1.5
Fe (mg/l)	0.08	0.32	1.98	0.3
Mn (mg/l)	BDL	0.06	0.34	0.3
Ni (mg/l)	BDL	BDL	BDL	0.02
Pb (mg/l)	BDL	BDL	BDL	0.01
Sb (mg/l)	BDL	BDL	BDL	-
Se (mg/l)	BDL	BDL	BDL	0.01
V (mg/l)	BDL	BDL	BDL	-
Zn (mg/l)	0.02	0.06	0.01	15

9. Characteristics of samples collected from CPU:

For the treatment of process condensate generated from IMEE, RO reject, spent lees and other low strength effluent, the unit has installed a common Condensate Polishing Unit (CPU) of 2,000m³ capacity (Pic-18 & 19). The Condensate Polishing Unit consists of Equalization tank, Buffering tank, Anaerobic digestion, Aerobic digestion, clarification, MGF, ACF followed by UV treatment. Mechanical press is installed for sludge dewatering. The unit has installed flow meters at the inlet and outlet of CPU.

As per the logbook data submitted by the unit, month wise effluent feed to CPU and treated through CPU water are as below:

Month	Total CPU feed (KL)	CPU treated water (KL)
April, 2022	49708	47720
May, 2022	49814	47821
June, 2022	48540	46599

The permeate generated from RO-3 (RO-1 permeate+RO-2 permeate), condensate from IMEE, Condensate from BMSW (molasses unit), condensate from MEE (grain based), cooling tower blow down and Spent lees generated from molasses and grain based units are feed to Condensate Polishing Unit (CPU) for further treatment.

Flow meter readings at the inlet & outlet of CPU:

At inlet of CPU: totalized reading was 766524 m³ flow rate of 50.94 m³/h

At outlet of CPU: totalized reading was 403987 m³ flow rate of 40.55m³/h

Table 10: Analysis results of samples collected from CPU

Sr. No	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS
1.	CPU inlet	8.9	4090	2290	39	411
2.	CPU outlet	7.7	32	06	14	344

The treated effluent from CPU outlet is being recycled into cooling tower and for molasses dilution.

9. Sewage Treatment and disposal

1. The unit has installed a Sewage Treatment Plant (STP) of capacity 120 KLD for treatment of sewage generated from the resident inside the factory premises. The STP was found operational during inspection.
2. The sewage treatment scheme consists of holding tank-cum- pump sump, Biological treatment (activated sludge process), settling tank, holding tank for feed into pressure sand filter (PSF) and activated carbon filter (ACF).
3. The treated sewage is disposed through an open drain across the road, to reach up to Rampur drain.
4. Samples were collected from the holding tank (inlet) and treated sewage/ from final discharge (outlet) into the drain.

10. Characteristics of waste water samples collected from Sewage Treatment Plant:

Table 11: Analysis results of samples collected from STP

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	CL-	(NO ₃ -N)
1.	STP Inlet	7.2	20	03	552	11	27	8.47
2.	STP Outlet	7.1	06	01	536	BDL <10	79	0.82
3.	STP inlet (TC/FC)	Total Coliforms 17X10 ⁵ MPN/100ml Fecal Coliforms 70X10 ⁴ MPN/100ml						
4.	STP outlet (TC/FC)	Total Coliforms – < 1.8 MPN/100ml Fecal Coliforms – < 1.8 MPN/100ml						

Heavy metals

Parameters	As (mg/l)	Cd (mg/l)	Co (mg/l)	Cr (mg/l)	Cu (mg/l)	Fe (mg/l)	Mn (mg/l)	Ni (mg/l)	Pb (mg/l)	Sb (mg/l)	Se (mg/l)	V (mg/l)	Zn (mg/l)
STP Inlet	BDL	BDL	BDL	BDL	BDL	0.28	0.18	BDL	BDL	BDL	BDL	BDL	0.02
STP Outlet	BDL	BDL	BDL	BDL	BDL	0.50	0.12	BDL	BDL	BDL	BDL	BDL	0.03

P/S

Though the analysis results of sample collected from STP outlet were found meeting the norms but the inlet (holding tank) samples not reflects characteristics of sewage.

11. Characteristics of waste water samples collected from drain along the road to Ajeetpur bio-compost site and outside near the main gate

Table 12: Analysis results of drain

S. No.	Sample Description	pH	COD (mg/l)	BOD (mg/l)	TS	TSS
1.	Drain outside main gate of the industry	6.9	224	49	568	25
2.	Drain, upstream of Ajetpur bio-compost yard	7.0	41	14	256	16
3.	Drain, downstream of Ajetpur bio-compost yard	6.9	64	17	400	26

It was observed that the waste water sample collected from the drain upstream of Ajetpur site shows Total solids- 256 mg/l, COD- 41 mg/l, BOD- 14 mg/l and TSS- 16 mg/l, whereas the sample collected from drain downstream of Ajeetpur site has Total solids- 400 mg/l, COD- 64mg/l, BOD-17mg/l and TSS-26 mg/l.

From the analysis results of drain samples, no significant impact of industrial effluent discharge could be perceived.

12. Details of ENA storage tanks available in the unit:

The joint team has visited the site where the accident of fire occurred and it was observed that 02 ENA storage tanks which caught fire were of capacity 405400 BL and 406600 BL, the same are now repaired. At the time of visit tanks were found empty. The unit has submitted the details of ENA storage tanks present in the industrial premises duly verified by Assistant Excise Commissioner, Rampur, U.P. As per the document submitted, the unit has total 75 nos. of ENA storage tanks with a total capacity of 9467180.4 BL. Details of the ENA tanks verified by Excise department is attached at **Annexure-VII**.

The details of the ENA storage tanks along with their capacity and locations are as under;

Table: 13 Details of ENA storage Tanks

ENA Tank List Details				
Sr. No.	Receiver. No.	Capacity [BL.]	Recipient point	MOC (Material of construction)
1	R-1	48719.6	ENA Receiver room no. 1	MS
2	R-2	48610.0		MS
3	R-3	48930.0		MS
4	R-4	12935.0		MS
5	R-5	12833.0		MS
6	R-6	12548.0		MS
7	R-7	13130.0		MS
8	IR-8	13030.0		MS
9	R-8	41710.0	RS/ FUSEL OIL Receiver room no. 2	MS
10	R-9	67381.0		MS
11	R-10	67960.0		MS
12	R-11	9413.4		MS
13	R-12	7772.2		MS
14	R-13	7760.0		MS
15	R-14	49775.0	ENA Receiver room no. 3	MS
16	R-15	49330.0		MS
17	R-16	48985.0		MS
18	R-17	50309.2		MS
19	R-18	49555.0		MS
20	R-19	49705.0		MS
21	DSV-1	50640.0	ENA Receiver room no. 4	MS
22	DSV-2	50000.0		MS
23	DSV-3	49954.0		MS
24	DSV-4	16070.0		MS
25	DSV-5	16195.0		MS
26	DSV-6	15910.0		MS
27	IAV-16	408555.0	OAT SECTION	MS
28	IAV-17	409470.0		MS
29	IAV-18	408360.0		MS
30	IAV-19	408235.0		MS
31	IAV-20	405400.0		MS
32	IAV-21	406600.0		MS
33	DSV-07	24880.0	Impure Spirit / SDS Storage VATs	MS
34	DSV-08	24740.0		MS
35	DSV-09	25130.0		MS
36	SDS 10	106820.0		MS
37	SDS 11	17025.0		MS
38	SDS 12	26410.0		MS
39	IAV-06	66370.0		MS

Handwritten signature

40	IAV-07	66405.0	ENA Storage VATs	MS
41	IAV-08	67395.0		MS
42	IAV-09	67470.0		MS
43	IAV-10	67645.0		MS
44	IAV-11	67645.0		MS
45	IAV-12	67325.0		MS
46	IAV-13	67460.0		MS
47	IAV-14	67380.0		MS
48	IAV-15	144110.0		MS
49	ESV-01	104480.0		ENA Storage VATs
50	ESV-02	104460.0	MS	
51	ESV-03	103990.0	MS	
52	ESV-04	61960.0	MS	
53	ESV-05	104260.0	MS	
54	ESV-06	79500.0	MS	
55	ESV-07	139780.0	MS	
56	ESV-08	29355.0	MS	
57	GESV-1	792620	Grain ENA Storage VATs	MS
58	GESV-2	794960		MS
59	GESV-3	792570		MS
60	GESV-4	792960		MS
61	GESV-5	100560		MS
62	GESV-6	100700		MS
63	GESV-7	99800		MS
64	GESV-8	99970		MS
65	GSMV-1	10900		SS
66	GSV-1	151060	Impure Spirit / SDS Storage VATs	MS
67	GSV-2	151980		MS
68	GSV-3	150780		MS
69	GSDV-1	19990		MS
70	GSDV-2	19850		MS
71	GR-1	99810	GENA Receiver	MS
72	GR-2	100120		MS
73	GR-3	100150		MS
74	GSR-1	15310	Impure Spirit Receiver	MS
75	GSR-2	15315		MS
Total Capacity		9467180.4 BL		

13. About the fire incident occurred on 06.03.2021

13.1 General Diary Details;

The unit has submitted the copy of General Diary Details reported to local police authority in Civil Thana Rampur on 6.03.2021 at 23:42 hrs. As per the report, the fire incident took place on 06.03.2021 at around 8:15 am in which the two alcohol tanks inside the unit premises started

burning all of a sudden. No casualty was reported. The injured persons were admitted in hospital. Copy of the report is attached at **Annexure-VIII**.

13.2 Report from Chief Fire Officer, Rampur;

The unit has submitted the copy of fire report of U.P. fire services signed by Chief Fire Officer, Rampur. As per their report, no casualty reported, however total 09 people got injured in the fire incident, which were immediately send to the hospital for First Aid. Copy of the report is attached at **Annexure-IX**

13.3 Preparedness and preventive measures by the unit:

At the time of visit the committee observed that the unit has kept sand buckets at all crucial locations inside the industrial premises. Also to avoid the fire incident by short circuiting, provision for earthing around the ENA storage tanks where fire incident happened was observed.

Report from Fire Officer: The unit M/s Radico Khaitan Ltd., Rampur has provided copy of inspection report of fire officer dated 24.11.2020. The officer has investigated the firefighting system installed inside the unit. As per the report the unit is having fire safety NOC valid till 28.05.2021. The copy of the inspection report is attached at **Annexure-X**

The unit has submitted the copy of renewal of fire & safety certificates, having validity up to 13.09.2021 to 12.09.2024.

Preliminary fire incident investigation report by third party: The unit has submitted the copy of preliminary fire incident investigation report prepared by Promax. As per the report on 07 & 8th March, 2021 the team surveyed/ inspected the incident site and the Extra Neutral Alcohol (ENA) storage tank no IV 20 & IV 21 which caught fire. As per their report the unit is having adequate and sufficient resources and infrastructure to handle such incidents. The unit is having 04 fire hydrant system near cooling tower, 03 fire water reservoir, 08 ABC type fire Extinguisher (4 Kg capacity), 02 ABC type Fire Extinguisher (5Kg capacity), 146 ABC type Fire Extinguisher (6 Kg capacity), 16 DCP type Fire Extinguisher (10 Kg capacity), 16 DCP type Fire Extinguisher (10 Kg capacity), 05 CO2 type Fire Extinguisher (4.5 Kg capacity), 56 CO2 type Fire Extinguisher (6.8 Kg capacity), 20 CO2 type Fire Extinguisher (9 Kg capacity), 6 CO2 type Fire Extinguisher (22.5 Kg capacity), 32 Mechanical foam Fire Extinguisher of capacity 9 ltrs and 01 Mechanical foam Fire Extinguisher of capacity 50 ltrs.

13.4 The committee sought the details of on-site emergency plan and mock fire drills from the unit. The unit has submitted the mock drill reports being carried out during recent past. As per the reports 02 mock drills were conducted in the month of Jan 2021 & June 2022. The detailed mock fire drill reports are annexed at **Annexure-XI (a) & XI (b)**.

Fire management safety audit report: The unit has submitted the copy of fire management safety audit report prepared by Promax Global dated 09 Nov, 2020, wherein third party reviewed all aspects of the Organization's Fire Safety management system and supportive arrangements against the available standard audit specifications.

On site emergency plan: The unit is having onsite emergency plan prepared and approved on 7/7/2022. The unit provided the copy of onsite emergency plan for the year 2021 & 2022.

The unit has dedicated safety Department. The organizational chart consists of the following;

- Director-Operations
- Executive Vice President-Manufacturing operations
- GM-HR & IR
- Safety manager
- Sr. safety Officers.
- 04 Fireman supervisor and 03 DCPO (Driver cum fire man)

Per

14. Point wise status by joint committee w.r.t NGT order dated 29.04.2022

Point wise compliance status of the unit w.r.t the NGT order dated 29.04.2022 is mentioned below in Table-14

Table no 14: Compliance status of the unit w.r.t NGT order dated 29.04.2022

S.no.	Points of NGT order dated 29.04.2022	Status as observed on 12.07.2022 by joint committee
1.	<i>It is stated that Radico Khaitan Ltd., Rampur, is being run in residential area in violation of environmental norms, rules and regulations.</i>	<p>The unit representative has informed that the unit was established in the year 1943 and in the same year the unit has commenced its operations.</p> <p>The unit has submitted the copy of lease deed according to which, the lease deed was made on 28 Feb, 2005 between U.P State Industrial Development Corporation Ltd., and M/s Radico Khaitan unit Rampur Distillery for 90 years on an average annual rent of Rs. 29676.35 with a premium of Rs. 48494620/-</p> <p>As per the lease deed, the unit is situated in Industrial Area Rampur, plot no. A-1 with a described area of 52370.0m² for manufacturing and installation of additional plant & machinery to existing distillation unit, according to the design and building plan approved by Lessor and proper municipal or other competent authority. Copy of the lease deed is annexed as (Annexure-XII).</p> <p>The Joint inspection committee observed that;</p> <ol style="list-style-type: none"> 1. Toward the east of the unit, a fertilizer plant is situated which is approx.100 mtrs away from the unit. 2. Towards the south and west of the unit, no authorised colony was observed. Green belt, godown and empty space were observed. Industry is located 10 mtrs south from national highway, NH24. 3 In the North Direction- Open land was observed which is 10 mtrs away from the unit.
2.	<i>The said industrial establishment is releasing toxic gasses 5 or 6 times every month in the early hours which cause respiratory problems to the inhabitants of the locality.</i>	<p>As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., the unit is having 02 numbers of boilers of 26TPH and 30TPH. The boiler of 26 TPH uses bio-gas as a fuel and boiler of capacity 30 TPH uses rice husk as a fuel. The unit has installed air pollution control device (APCD) at 30 TPH boiler, however there is no requirement of APCD on 26 TPH boiler as it is operating on clean fuel (bio-gas). The unit has submitted the copies of boilers fitness certificates issued by Uttar Pradesh Boiler Inspection Department, as per the certificates, the unit is allowed to work the 30 TPH boiler under provision of section 8 of the Boiler</p>

Raw

		<p>Act (V of 1923) at the maximum working pressure of 51 kg/cm² from 22.10.2021 to 21.10.2022 and 26 TPH boiler at the maximum working pressure of 27 kg/cm² from 22.04.2022 to 20.04.2023.</p> <p>To assess the air quality of the unit, the team of officials from Regional Office (RO), UPPCB, Moradabad carried out stack emission monitoring and ambient air monitoring.</p> <p>As per the stack monitoring report from RO-Moradabad, UPPCB, value PM shows 83.64 mg/Nm³ and 11.94mg/Nm³ against standard limit of 150mg/Nm³.S</p> <p>As per the analysis result of ambient air quality monitoring near molasses plant, Rampur, concentration of NOX, SO2 and PM10 found to be 19.00 µg/m³, 10.00 µg/m³ and 60.34 µg/m³ respectively against notified national ambient air quality standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per the analysis result of ambient air quality monitoring near grain plant, Rampur, concentration of NOX, SO2 and PM10 found to be 17.00 µg/m³, 9.00 µg/m³ and 90.64 µg/m³ respectively against the notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per the analysis result of ambient air quality monitoring at the roof of guest house, Rampur, concentration of NOX, SO2 and PM10 found to be 15.50 µg/m³, 8.50 µg/m³ and 66.30 µg/m³ respectively against notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per analysis results of stack & ambient air monitoring carried out on 12.07.2022 by UPPCB during joint committee, inspection, the unit was complying with the prescribed norms. As per the CPCB, OCEMS report of Stack-1 and Stack-2, PM (mg/Nm³) for the period from 12, June to 12 July, 2022 are within the prescribed limits. Copy enclosed at Annexure-XIII.</p>
	<p><i>The above said industrial establishment has also not unit not developed a requisite green belt.</i></p>	<p>As per the consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) point no. 12 “Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board.”</p> <p>The unit representative informed that the unit has total industrial area of around 39 acres, in which grain based plant, molasses and bottling plant has been commissioned.</p>

Bees

	<p>The unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to the above, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres.</p> <p>As per the documents, the unit has total green belt area of 13.2 Acres. Drawing of depicting locations the green belt area is attached at Annexure-VI.</p>
<p><i>The boiler, which is claimed to be defunct, is used which spread fly ash is the surrounding area and causing air pollution.</i></p>	<p>The unit's representative has claimed about not having any defunct boiler in the industrial premises.</p> <p>As per the consent to operate issued by UPPCB under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant and grain plant, the unit is having a consent validity for the period from 31.05.2019 to 31.12.2023.</p> <p>As per the consent to operate (CTO), issued by UPPCB, the unit has two boilers of 30TPH and 26TPH capacity and the same were observed by the joint team. Stack and ambient air monitoring were also carried out. Analysis results are mentioned in table no. 5 and 6.</p>
<p><i>The unit has one alcohol tank of the capacity of 2 lacks litre which was not shown in the record submitted to Excise Department and on 08.03.2021, the alcohol tank caught fire resulting in burn injuries to one labourer and other injuries to nine labours</i></p>	<p>The fire incident occurred on 06.03.2021 at around 8:15 am in which the two alcohol tanks namely IAV-20 and IAV-21 of capacity 405400 BL and 406600 BL caught fire. As per the details of ENA storage tanks present in the industrial premises duly verified by Assistant, Excise Commissioner, Rampur, U.P. these are listed at S. No. 31 and 32 of Table 12. Details of ENA storage tanks are attached at Annexure-VII.</p> <p>The joint team visited the site where the accident of fire occurred and the ENA storage tank which caught fire were found empty. These same tanks are now repaired.</p>

Peer

<p><i>The committee may also examine the issues in relation to Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as applicable including off-site and on site plans and remedial steps to avert the industrial accidents.</i></p>	<p>The unit has submitted the copy of General Diary Details reported in Civil Thana Rampur on 6.03.2021. As per the report, the fire incident took place on 06.03.2021 at around 8:15 am in which the two alcohol tanks inside the unit premises started burning all of a sudden. No casualty was reported. The injured persons were admitted in hospital.</p> <p>The unit has submitted the copy of fire report of U.P. fire services signed by Chief Fire Officer, Rampur. As per their report, no casualty reported, however total 09 people got injured in the fire incident, which were immediately admitted to the hospital for First Aid.</p> <p>Mock drills report: The committee sought the details of on-site emergency plan and mock fire drills from the unit.</p> <p>The unit has submitted the mock drill reports being carried out during recent past. As per the reports 02 mock drills were conducted in the month of Jan 2021 & June 2022. The detailed mock fire drill reports are annexed at Annexure-XI (a) & XI (b).</p> <p>Fire management safety audit report: The unit has submitted the copy of fire management safety audit report prepared by Promax Global dated 09 Nov, 2020, Wherein third party reviewed all aspects of the Organization's Fire Safety management system and supportive arrangements against the available standard audit specifications.</p> <p>On site emergency plan: The unit is having onsite emergency plan prepared and approved on 7/7/2022. The unit provided the copy of onsite emergency plan for the year 2021 & 2022.</p> <p>The unit is having a safety Department.</p>
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Conclusion:

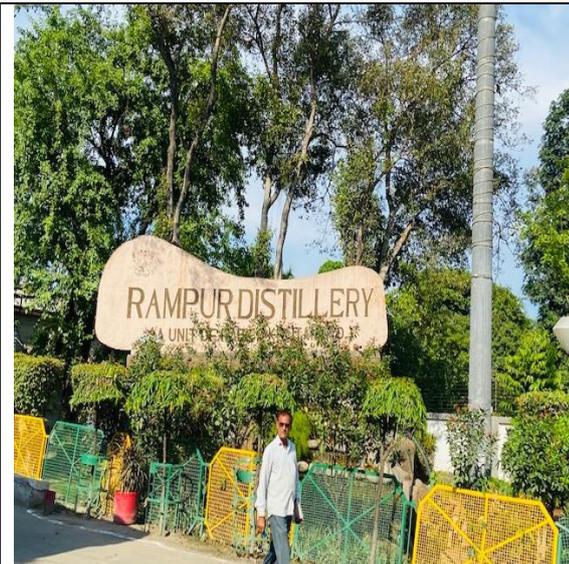
1. The unit is having valid Air and Water Consents issued by UPPCB for molasses based distillery unit as well as for grain based distillery unit. which are valid up to 31.12.2023.
2. As per the lease deed, the unit is situated in Industrial Area Rampur, plot no. A-1. The lease deed was made on 28 Feb, 2005 between U.P State Industrial Development Corporation Ltd., and M/s Radico Khaitan unit Rampur Distillery.
3. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant, the unit is having two boilers of capacity 30 TPH and 26 TPH having a consent validity for the period from 31.05.2019 to 31.12.2023. The unit has provided the copies of boilers fitness certificates issued by Uttar Pradesh Boiler Inspection Department.

Per

4. The unit has installed air pollution control device (APCD) at 30 TPH boiler however there is no requirement of APCD on 26 TPH boiler as it is operating on clean fuel (bio-gas), hence to assess the air quality of the unit, the team of officials from Regional Office (RO), UPPCB, Moradabad carried out stack emission monitoring and ambient air monitoring. Analysis results of ambient air quality monitoring and stack monitoring results were found within the prescribed norms.
5. Unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to this, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres. The unit is having a total green belt area of 13.27 Acres.
6. The unit has provided the copies of onsite emergency plans for the year 2021 and 2022, mock drills reports for the year 2021 & 2022, and fire management safety audit report for the year 2021.

Dev.

Pictures (M/s Radico Khaitan Ltd., Rampur, U.P.):



Pic. 1- Entry gate of M/s Radico Khaitan Ltd.,



Pic 2- STP inside the unit premises



Pic.3-Drain near Ajitpur bio-compost yard



Pic. 4- Domestic drain coming from M/s Radico Khaitan (28.774, 79.034)



Pic.-5 Piezometer well no. 01 at Hitachi Bio-compost Site (28.781368, 79.039866)



Pic.-6 Piezometer well no. 02 at Hitachi Bio-compost Site (28.781058, 79.040352)



Pic.-07 Piezometer well no. 04 at Hitachi Bio-compost Site (28.7806338, 79.041135)



Pic.-08. Piezometer well no.- 04 at Hitachi Bio-compost Site (28.780690, 79.041712)



Pic.-09 Piezometer well no.- 01 at Ajeetpur Bio-compost Site (28.770613, 79.029929)



Pic.-10 Piezometer well no.- 02 at Ajeetpur Bio-compost Site (28.770450, 79.027946)



Pic.-11 Piezometer well no.- 03 at Ajeetpur Bio-compost Site (28.768381, 79.028847)



Pic.-12 Piezometer well no.- 04 at Ajeetpur Bio-compost Site (28.768670, 79.030653)



Pic.-13 Piezometer well no.- 05 at Ajeetpur Bio-compost Site (28.768507, 79.030570)



Pic-14 Piezometer well no.- 06 at Ajeetpur Bio-compost Site (28.768208, 79.029999)



Pic.-15. Ground water sampling from Ajeetpur Bio-compost site (28.770612, 79.029928)



Pic.-16 Flowmeter at STP outlet (Flow-2.0 m³/hr)



Pic.-17 Flowmeter at STP inlet (Flow-0.0 m³/hr)



Pic.-18. Sampling at CPU outlet



Pic.-19 Flowmeter at CPU inlet (Flow- 50.94 m³/hr, Totalizer- 766524 m³)



Pic.-20. Flowmeter at CPU outlet (Flow- 40.55 m³/hr, Totalizer- 403987 m³)



Pic.-21. CPU control room



Pic.-22. Green belt developed at M/s Radico Khaitan (near effluent treatment plant)





Pic. 23, Green belt developed at Ajitpur site

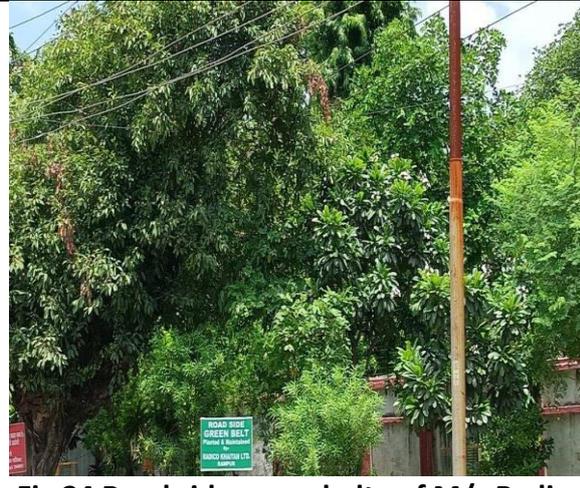


Fig 24 Road side green belt aof M/s Radico Khaitan Ltd.,

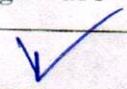
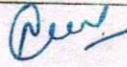
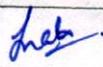


Fig.25 Tree plantation by Miwaki technique



Pic.-26 Green belt area at M/s Radico Khaitan near Hitachi Bio-compost yard

15. Signature of the inspecting officials

S.No.	Name of the Officials	Signature
1.	Sh. Nirankar Singh, City Magistrate, Rampur	
2.	Mrs. Reena Satavan, Sec. 'D', CPCB Delhi	
3.	Sh. J.N. Tiwari, AEE, RO Moradabad, UPPCB	



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51900/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No :4733318

Dated :19/07/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA Digitally signed by
AMIT CHANDRA
Date: 2019.07.19 13:55:42
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Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT vide

Consent Order No. 4733318/ Water

Dated : 19/07/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 200 KLD of Molasses based Distillery.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	100KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. Consent to Operate issued by UPPCB vide letter no. 2313/UPPCB/Moradabad(UPPCBRO)/CTO/Water/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Water is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit Shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
9. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
10. Unit shall operate and maintain the Sewage Treatment Plant for the treatment of domestic sewage 100 KLD through STP as per norms and treated sewage shall be reused for irrigation to the maximum.
11. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
12. Unit shall comply with the recommendations made in adequacy assessment report prepared by VSI, Pune.
13. Unit shall carry out ground water monitoring of bio-compost yard through laboratory approved by MoEF & CC.
14. Unit shall ensure compliance of NOC by CGWA for ground water conservation.
15. The treated water from condensate polishing unit shall be recycled in the process.
16. No dilution of spentwash at storage lagoon and of sewage at STP is permissible.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
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Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board .



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51862/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILEY ROAD, RAMPUR,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No :4727154

Dated :02/05/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:16:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:16:57 +05'30'
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT vide

Consent Order No. 4727154/ Water

Dated : 02/05/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of production of grain and malt spirit 2497.33 MT per month, and cattle feeder 7500 MT per month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	650 KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month.
2. Industrial Effluent generated 650 KLD shall be concentrated to 75 percent in Multi Effect Evaporator and shall be used as cattle feed. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must install flow meter and web camera with in 01 month and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
6. Unit shall comply to the conditions imposed in the NOC issued by CGWA for ground water extraction.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
9. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51907/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No. 4734431

Dated : 19/07/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
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Chief Environment Officer

U.P. Pollution Control Board

Dated : 19/07/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 26 TPH	Bio-gas - 120000 cubic meter per day	01	Particulate Matter	stack height of 45 meter from ground level
2	boiler 12TPH(stand by)	coal	2	Particulate Matter	Dust collector as APCS and stack height of 30 meter from ground level
3	D.G. Sets 1200 KVA, 1200 KVA	HSD	03	Particulate Matter	7 Meter from nearest roof.
4	DG sets of 1250 KVA, 750 KVA and 380 KVA	HSD	04	Particulate Matter	7.0, 5.5 and 4.0 Meters from nearest roof.

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per rule 59 of E(P)Rules 1986
2	2	Particulate Matter	600 mg/Nm ³
3	3	Particulate Matter	As per standards stipulated in E(P)Rules 1986
4	4	Particulate Matter	As per standards stipulated in E(P)Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.

8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. Consent to Operate issued by UPPCB vide letter no. 2170/UPPCB/Moradabad(UPPCBRO)/CTO/Air/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Air is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m³) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall operate and maintain the operation in such a manner that the Ambient Air Quality of the area is always kept as per the norms prescribed under the provisions of Environment (Protection) Rules, 1986.
8. Boiler stack emissions shall be as per the norms prescribed under E(P) Rules 1986.
9. The D.G. Set shall be operated duly equipped with acoustic enclosure and stack emission along with noise level shall be as per the norms prescribed under E(P) Rules 1986.
10. Only Bio-gas shall be used as fuel in the boiler.
11. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit Ambient Air Quality and Ambient Noise Quality done by MoEF & CC approved laboratory in every 3 months.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT
CHANDRA

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AMIT CHANDRA
Date: 2019.07.19
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51920/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILLEY ROAD, RAMPUR, RAMPUR, 244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No. 4735892

Dated : 02/05/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**AMIT
CHANDRA** Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:19:38 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

**AMIT
CHANDRA** Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:19:57 +05'30'
Chief Environment Officer

U.P. Pollution Control Board

Dated : 02/05/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 30 TPH	Bio gas- 20000 cubic meter per day and rice husk – 120 TPH	1	Particulate Matter	Electro static precipitater as APCS and stack height of 45 meter from ground level at the boiler of 120 TPH and Wet scrubber as APCS and stack height of 60 meter from ground level at the boiler of 70TPH.
2	DG set 1250 KVA , 700 KVA and 500 KVA	diesel	2	Particulate Matter	6 Meter each above the roof of nearset building

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150 MG/NM3
2	2	Particulate Matter	as per standards stipulated in E(P)Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month
2. Unit shall maintain and operate Air pollution control system i. e. ESP regularly and ensure that stack emissions are within the prescribed norms.
3. DG sets of 1250 KVA , 700 KVA nad 500 KVA equipped with canopy and stack height as per norms
4. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB .
5. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
 (Regulation 389)

From:
 Asst. Director of Boilers,
 U.P. Kanpur

To,
 The Boiler Owner,
 Registry No: **UP-6304**

M/S Radico Khaitan Ltd (A Unit of Rampur
 Distillery), Rampur.

Date: 22.10.2021

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 51 * Kg/cm² from 22.10.2021 to 21.10.2022.

*wp ltd to 45 kg/cm² at SHOH.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

AJAY KUMAR
 SINGH

Digitally signed by
 AJAY KUMAR SINGH
 Date: 2021.11.29
 14:02:02 +05:30

Asst. Director of Boilers,
 U.P.
 Kanpur

(See Reverse for Conditions)

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS
(Reverse of Boiler Certificate)

- (1) No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
- (2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:
 - (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.

- (3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
- (4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.
- (5) Feed & Boiler Water quality to be maintained as per Regulation 626.



Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
(Regulation 389)8

From:
Director of Boilers,
U.P. Kanpur

To,
The Boiler Owner,
Registry No:UP-5700

M/S Rampur Distillery (A Unit of Radico
Khaitan Ltd), Rampur.

Date :22.04.2022

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 27* Kg/cm² from 22.04.2022 to 20.04.2023.

*wp ltd to 21 kg/cm² at SHOH.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

Sandeep
Kumar Gupta
Digitally signed by
Sandeep Kumar Gupta
Date: 2022.04.28
13:42:18 +05'30'
Director of Boilers,
U.P. Kanpur

Instructions to contain spread of COVID-19

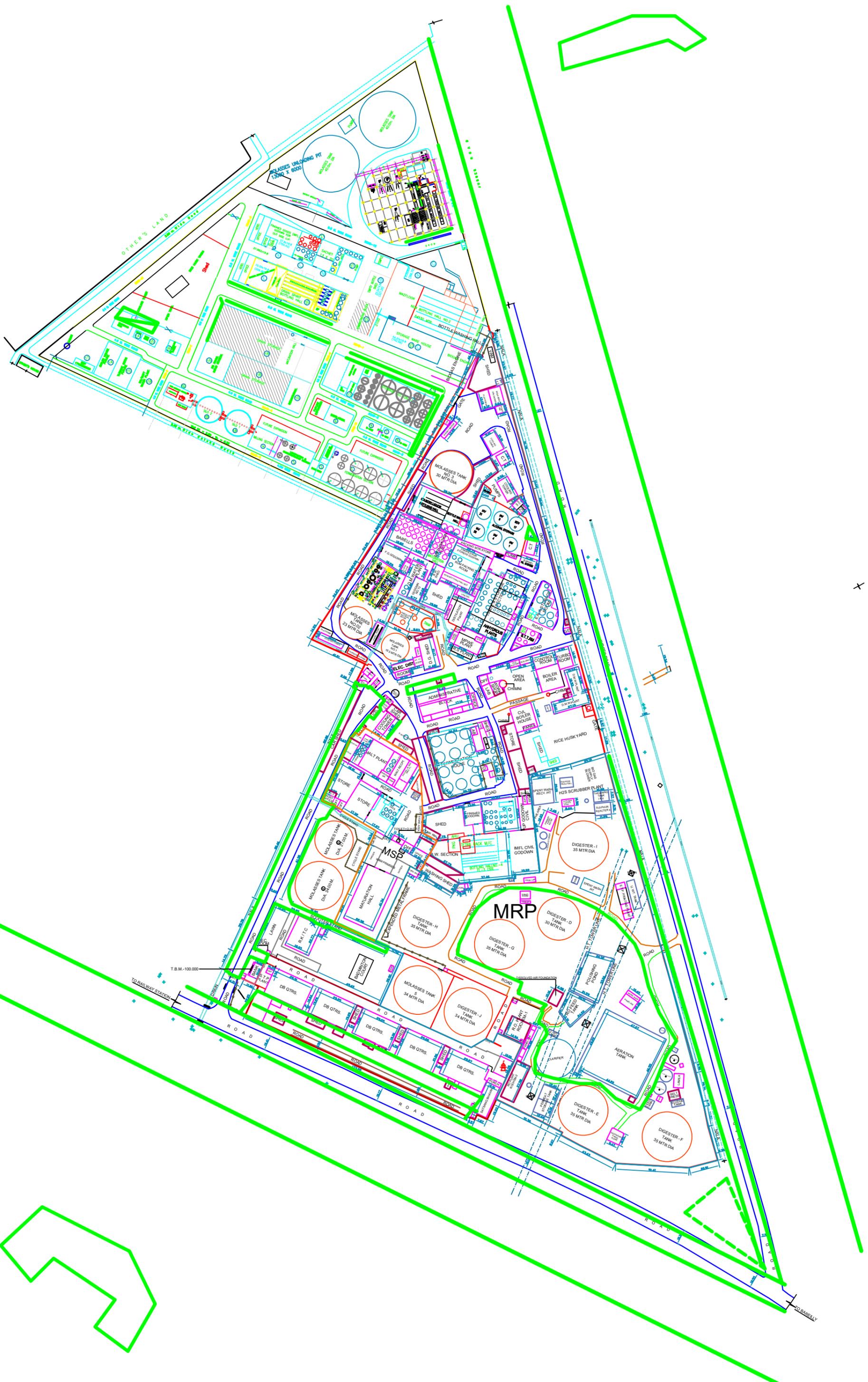
1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical-Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS
(Reverse of Boiler Certificate)

- (1) No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
 - (2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:
 - (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.
- Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.
- (3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
 - (4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.
 - (5) Feed & Boiler Water quality to be maintained as per Regulation 626.

GREEN BELT AREA				
S. No.	Description of Area	Length (M)	Width (M)	Area (Sq. M)
1	Atal Park to New Roadways (Left Side)	1400	3	4200
2	Atal Park to New Roadways (Right Side)	1400	3	4200
Attached to premises				
3	Atal Park to GSP (Left Side towards plant)	950	6	5700
4	End of GSP Plant to Nainital Road (Left Side)	1100	3.5	3850
5	Atal Park to Nainital Road (Right Side)	2000	4	8000
In Premises				
6	Main Gate to Security Office			
7	Admin Block	240	4	960
8	Colony Area (Officers)	50	6	300
9	Colony Area (Staff)	225	25	5625
10	RKTC Lawn	125	25	3125
11	MRP Area	95	45	4275
12	GSP Main Road from RDL (Left Side)	785	5	3925
13	GSP Main Road from RDL (Right Side)	180	3	540
14	GSP (Near CO2)	84	3	252
15	Printing (Side 1)	35	3	105
16	Printing (Front)	60	2	120
		30	3	90
17	Dense Foresting, Miyawaki Forest & Plantation Area at KF	312.09	25	7802
Total Green Belt (Sq. Mtr)				53069.25
Total Green Belt (Acre)				13.27





T.B.M.-100.000

TO RAILWAY STATION

x

TO BAREILLY



Radico Khaitan Limited, Rampur

Total Area of premises – 39 Acre

North Side

Open Land of Sugar Factory

Distance 10 Meter

East Side
Judge Road
Distance – 5 Meters

West Side

Open Land of Afroj Mian

Distance 10 Meters

South Side

NH 24 Highway, Distance 10 Meter



Radico Khaitan Ltd ,Rampur [UP]

Molasses Based Plant [Spirit Storage Tanks Detail]

S.No.	Tank no.	Capacity	S.No.	Tank no.	Capacity
1	SDV-1	50820.0	36	RMV-1	26150.0
2	SDV-2	49880.0	37	RMV-3	28655.0
3	SDV-3	128515.0	38	RMV-4	27685.0
4	IAV-4	144700.0	39	RMV-5	28100.0
5	IAV-5	67165.0	40	RMV-6	11485.0
6	IAV-6	69935.0	41	RMV-7	21540.0
7	IAV-14	67380.0	42	RMV-8	36740.0
8	IAV-15	144110.0	43	RMV-9	32200.0
9	IAV-7	66405.0	44	RMV-10	30355.0
10	IAV-8	67395.0	45	RMV-11	30491.0
11	IAV-9	67470.0	46	RMV-12	31450.0
12	IAV-10	67560.0	47	RMV-13	35200.0
13	IAV-11	67645.0	48	RMV-14	35820.0
14	IAV-12	69997.0	49	RMV-15	37627.0
15	IAV-13	67460.0	50	RMV-16	36900.0
16	IAV-16	408555.0	51	RMV-17	37160.0
17	IAV-17	409470.0	52	RMV-18	34680.0
18	IAV-18	408360.0	53	RMV-19	36920.0
19	IAV-19	408235.0	54	RMV-20	36160.0
20	IAV-20	405090.0	55	RMV-21	36420.0
21	IAV-21	411600.0	56	RMV-22	37665.0
22	ESV-1	104480.0	57	RMV-23	36050.0
23	ESV-2	104460.0	58	RMV-24	47860.0
24	ESV-3	103990.0	59	RMV-25	47135.0
25	ESV-4	61960.0	60	RMV-26	47980.0
26	ESV-5	104260.0	61	RMV-27	46440.0
27	ESV-6	79500.0	62	RMV-28	46620.0
28	ESV-7	139780.0	63	RMV-29	32825.0
29	ESV-8	29355.0	64	RMV-30	45400.0
30	DSV-7	24880.0	65	RMV-2	9740.0
31	DSV-8	24790.0	66	MSV-1	10715.0
32	DSV-9	25130.0	67	MSV-2	1965.0
33	SDS-11	17025.0	68	MSV-3	20535.0
34	SDS-12	26410.0	69	MSV-4	20740.0
35	SDS-10	106820.0			

F. Khaitan
RADICO KHAITAN LTD.
Rampur (U.P.)

AM
सहायक आबकारी आयुक्त
रेडिको खेतान लि०, रामपुर

Radico Khaitan Ltd ,Rampur [UP]		
S.No.	RECEIVER.NO.	CAPACITY(BL)
RECEIVER ROOM NO-1		
1	R-1	48719.6
2	R-2	48610.0
3	R-3	48930.0
4	R-4	12935.0
5	R-5	12833.0
6	R-6	12548.0
7	R-7	13130.0
8	IR-8	13030.0
RECEIVER ROOM NO-2		
9	R-8	41710.0
10	R-9	67381.0
11	R-10	67960.0
RECEIVER ROOM NO-3		
12	R-14	49775.0
13	R-15	49330.0
14	R-16	48985.0
15	R-17	50309.2
16	R-18	49555.0
17	R-19	49705.0
RECEIVER ROOM NO-4		
18	DSV-1	50640.0
19	DSV-2	50000.0
20	DSV-3	49954.0
21	DSV-4	16070.0
22	DSV-5	16195.0
23	DSV-6	15910.0
STT ROOM		
24	STT-1	72330.0
25	STT-2	20455.0
26	STT-3	48745.0


 RADICO KHAITAN LTD.
 Rampur (U.P.)


 सहायक आबकारी आयुक्त
 रेडिको खेतान लि०, रामपुर

Radico Khaitan Ltd ,Rampur [UP]

GRAIN SPIRIT PLANT

S.No.	Tank no.	Capacity
1	GESV-1	792620.0
2	GESV-2	794960.0
3	GESV-3	792570.0
4	GESV-4	792960.0
5	GESV-5	100560.0
6	GESV-6	100700.0
7	GESV-7	99800.0
8	GESV-8	99970.0
9	GSV-1	151060.0
10	GSV-2	151980.0
11	GSV-3	150780.0
12	GSDV-1	19990.0
13	GSDV-2	19850.0
14	GSMV-1	10900.0
15	MSV-9	20380.0
16	MSV-10	20395.0

MALT SPIRIT PLANT

S.No.	Tank no.	Capacity
1	SSV-1	20525.0
2	SSV-2	20480.0
3	SSV-3	21620.0
4	SSV-4	21660.0
5	SSV-5	21590.0
6	SSV-6	21365.0
7	SSV-7	21650.0
8	MSV-3	18060.0
9	MSV-4	18300.0
10	MSV-5	18355.0
11	MSV-6	21595.0
12	MSV-7	50850.0
13	MSV-8	50860.0

S.No.	RECEIVER.NO.	CAPACITY(BL)
1	MR-1	6135
2	MR-2	6120
3	MR-3	12240
4	MR-2	12280

S.No.	RECEIVER.NO.	CAPACITY(BL)
1	GR-1	99810
2	GR-2	100120
3	GR-3	100150
4	GSR-1	15310
5	GSR-2	15315


RADICO KHAITAN LTD.
 Rampur (U.P.)


 सहायक आबकारी आयुक्त
 रेडिको खैतान लि०, रामपुर

General Diary Details
सामान्य दैनिकी विवरण

State (राज्य): उत्तर प्रदेश

P.S. (थाना): सिविल लाइन

District (जिला): रामपुर

1. G.D. No. (रोजनामचा सं.): 081
2. G.D. Date (रोजनामचा दिनांक): 06/03/2021 23:42 बजे
3. G.D. Type (रोजनामचा प्रकार): अन्य
4. Entry for (officer) (प्रविष्टि(अधिकारी के लिए)): PAWAN SHARAMA
5. Case Type (प्रकरण के प्रकार): प्रौढ़
6. G.D. Brief (रोजनामचा संक्षिप्त):

आमद आगन्तुक व दाखिला एक किता प्रार्थना पत्र व दर्ज सूचना इस्तेफाकिया इस समय आगन्तुक श्री इन्दपाल सिंह पुत्र स्व० श्री सौदान सिंह नि० रेडिको खेतान लि० बरेली थाना सिविल लाइन जनपद रामपुर ने उपस्थित थाना आकर एक किता प्रार्थना पत्र बाबत रेडिको खेतान लि० के कारखाना परिसर में स्थित दो अलकोहॉल भण्डारण टैंक में अचानक आग लग जाने के सम्बन्ध में दाखिल किया जिसकी नकल हस्वजेल है..... सेवा में, श्रीमान थानाध्यक्ष थाना सिविल लाइन्स, रामपुर विषय:- कारखाना परिसर में घटित अग्नि दुर्घटना के सम्बन्ध में सूचना। महोदय, अवगत करना है की आज दिनांक 06.03.2021 को प्रातः करीब 08.15 बजे हमारे कारखाना परिसर में स्थित दो अलकोहल भण्डारण टैंक में अचानक आग लग गयी। जिसके शमन के लिए कारखाने में उपलब्ध अग्नि शमन सयंत्र, उपकरणों एवं अग्नि शमन कर्मचारियों द्वारा बुझाने का प्रयास जारी कर दिया गया तथा तुरंत अग्नि शमन विभाग को सूचित किया गया। अग्निशमन विभाग के ०४ टैंडर मौके पर पहुँच गए एवं अग्नि शमन की कार्यवाही प्रारम्भ कर दी गयी आग लगने के कारणों का अभी तक पता नहीं चल पाया है। दुर्घटना में कोई जनहानि नहीं हुई है। दुर्घटना में हमारे ठेकेदार द्वारा नियोजित एक व्यक्ति को चोटिल हो जाने के कारण अस्पताल में भर्ती कराया गया है जिसका इलाज जारी है एवं डॉक्टर के द्वारा खतरे से बाहर बताया गया है। बाकि मामूली चोटो से प्रभावित व्यक्तियों को प्राथमिक उपचार के बाद छुटी दे दी गयी है। आपके सूचनार्थ प्रेषित है। कृते रेडिको खेतान लिमिटेड, प्राधिकृत अधिकारी Radico Khaitan Limited ISO 9001 : 2015 & 22000 : 2005 Certified Company Regd Office Bareilly Road Rampur-244901 (UP) Tel EPABX (0595) 2350601, 2a02. Fax (0595) 2350008 Head Office Plot No. J-1 Block B-1, Mohan Co-op Industrial Area. Mathura Road, New Delhi-110044 Tel: 181-113 40W75400/444/600/555 Fax (91-11) 416788541-42, 41676718 (Exporte) mail inforadico.co in website www.redicokhalitan.com CIN No LRGU4TUP 1083PLC027278 दाखिला प्रार्थना पत्र से किसी जुर्म दस्तन्दार्जी का होना नहीं पाया गया है। सूचना इस्तेफाकिया दर्ज की जाती है। फिर भी जाँच उ०ने० श्री भीमसेन द्वारा की जायेगी। वास्ते न्याय जाँचकर्ता को नकल रपट दी जा रही है। आगन्तुक को बाद देकर प्राप्ति थाना हाजा से रखसत किया गया।

7. Subject (विषय):

आमद आगन्तुक व दाखिला एक किता प्रार्थना पत्र व दर्ज सूचना इस्तेफाकिया

8. Acts & Sections (अधिनियम और धारा(एँ)):

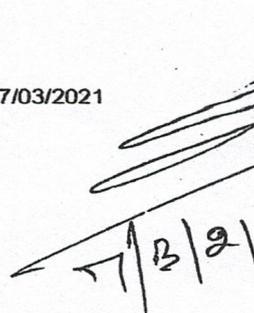
S.No.(क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
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Report Printed on (रिपोर्ट मुद्रण की दिनांक): 07/03/2021

Report Printed by (जिस के द्वारा रिपोर्ट मुद्रित):

Name (नाम): THANA CIVIL LINE

Rank (पद): I (Inspector)



 Signature (हस्ताक्षर):
 Name (नाम): THANA CIVIL LINE
 Rank (पद): Inspector
 No. (नं.): 94544/1760

1. क्रम संख्या... 03
2. जनपद का नाम... जसपुर रासपुर
3. फायर स्टेशन का नाम... फायर स्टेशन पुष्पा रासपुर
4. सूचना प्राप्ति का स्रोत... मोबाइल नं०
5. सूचना देने वाले का नाम... प्रेम कुमार
6. सूचना देने वाले का फोन नम्बर... 7838612319
7. घटना स्थल का पूरा पता... डिस्ट्रिक्ट कैबिनेट (राजको लेलक) गिन्दीपतवादिहा
पुष्पा जनपद रासपुर
8. सूचना प्राप्त होने की तिथि... 6/03/2021
9. सूचना प्राप्त होने का समय... 08-35
10. फायर स्टेशन से प्रस्थान का समय... 08-36
11. फायर स्टेशन से घटना स्थल की दूरी (लगभग) - 12 KM
12. आग बुझाने में लगायी गयी मशीनें - UP 32 EG
2412-2437 057/9954 - 9927
13. घटना स्थल पर पहुंचने का समय... 08-53
14. घटना स्थल पर कार्यरत अधिकारी/कर्मचारी - निवासिन्स सिस्टम रिभाज इट्रीन चाण्डापरिसि
कांशोअरक, चाण्डा पालासिंह, किलेअशज सिंह, किलेअशज सिंह, नि. अजीत हरिसिंह
जुमाला सिंह, सुरेश कुमार झा, अशोक कुमार पवन कुमार अशोक कुमार आशोक
15. घटना का प्रकार -
16. घटना स्थल छोड़ने की तिथि व समय - 07/03/2021 - 06-20
17. अधिवासिता का प्रकार - इन्डस्ट्रीज एविम
18. आग का प्रकार - भीषण
19. भवन का प्रकार -
20. जीव मरे (क) मनुष्य - 0 (ख) पशु - /
21. जीव बचाये (क) मनुष्य - 09 बच्चे बचे (ख) पशु - /
22. घटना का विवरण -

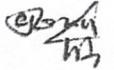
आग की सूचना प्राप्त होते ही FS पुष्पा से एवं FS सिंला ग्रीन में तुरन्त घटना स्थल पर पहुँची देखा कि आग उत्त कैबिनेट के शयको रूप से बल रही थी तुरन्त ही अपनी गाडियो से एम-2 लाइन कीदसा जोम कम्पाउन्ड काइटेमरल करते हुए आग बुझाना प्रारंभ किया कुछ समय बाद फायर स्टेशन सुरावादा से एक ग्रीन व FS केली की एक यूनिट भी घटना स्थल पर पहुँचगयो गाडियो का पानी समाप्त होने पर कैबिनेट के हाइड्रेन्टों पर गाडियो को लगाका लगाकर फोमक प्रयोग करते हुए यमिगंका अथक प्रयास के बाद आग को मूलरूप से बुझाया गया गौर पर शीमान कुछ अग्निशामक



P.T.O.

अधिकारी अधीन रथा शासन प्रसाशन मौजूद थीं और
 ने लगभग ०९ व्यक्त कुलस गये थे जिन्हें दुब्त ही
 अस्फाल ले जाया गया था । बाद निरीक्षण आन्वयक
 कारिनाही वरेली व F/S सुरादाबाद धुनियों को वापस कर
 फौवद्वी के हाइलेटों से गाड़ी के पानी भर-2 कर F/S धुनिए
 वापस स्टेशन क्रापी /

रिपोर्ट सेला के सादर प्रेषित है

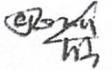

 मी


 मुख्य अधीनशासन अधिकारी
 जनपद रामपुरा

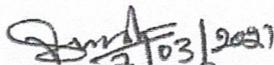

 03/03/2021
 हरिन रामन अधिकारी
 रामपुरा

अधिकारी अधीन रथा शासन प्रसाशन मौजूद थीं और
 ने लगभग ०९ व्यक्त कुलस गये थे जिन्हें दुब्त ही
 अस्फाल ले जाया गया था । बाद निरीक्षण आन्वयक
 कारिनाही वरेली व F/S सुरादाबाद धुनियों को वापस कर
 फौवद्वी के हाइलेटों से गाड़ी के पानी भर-2 कर F/S धुनिए
 वापस स्टेशन क्रापी /

रिपोर्ट सेला के सादर प्रेषित है


 मी


 मुख्य अधीनशासन अधिकारी
 जनपद रामपुरा


 03/03/2021
 हरिन रामन अधिकारी
 रामपुरा

कार्यालय अग्निशमन अधिकारी जनपद रामपुर।

पत्रांक: एफएसओ/रामपुर/(निरीक्षण)/2020
सेवा में,

दिनांक: नवम्बर, 25 2020

मैसर्स रेडिको खेतान लि०,
बरेली रोड, रामपुर।

विषय:- मैसर्स रेडिको खेतान लि०, में स्थापित अग्निशमन व्यवस्थाओं की निरीक्षण आख्या के सम्बन्ध में।

अवगत कराना है कि मेरे द्वारा दिनांक: 24/11/2020 को रेडिको खेतान लि०, बरेली रोड रामपुर का स्थलीय निरीक्षण किया गया। प्रश्नगत भवन में स्थापित अग्निशमन व्यवस्थाओं की आख्या निम्न है:-

प्रस्तुत अभिलेखों का अवलोकन किया गया तो पाया कि प्रश्नगत भवन का पूर्व में ही तत्कालीन मुख्य अग्निशमन अधिकारी द्वारा निरीक्षण कर समस्त अग्निशमन व्यवस्थाएँ उपलब्ध एवं संतोषजनक होने के उपरान्त अन्तिम अनापत्ति प्रमाण पत्र दिनांक: 28.05.2018 को (यूआईडी संख्या: 2018/40968/आरपीआर/रामपुर/316/जेडी) द्वारा निर्गत किया गया था, जो निर्गत तिथि से 03 वर्ष की अवधि जो कि दिनांक: 28.05.2021 तक के लिये बंध है।

1. प्रश्नगत भवन तक अग्निशमन वाहन सुगमता पूर्वक आनागमन कर सकते हैं।
2. प्रश्नगत भवन में सैट बैक नानकों के अनुसार उपलब्ध है।
3. प्रश्नगत भवन में होजरील उपलब्ध है।
4. प्रश्नगत भवन में टैरिस टैंक एवं टैरिस पम्प उपलब्ध है।
5. प्रश्नगत भवन में रिम लाईन एवं उस पर स्थापित हाईड्रैन्ट उपलब्ध हैं एवं कार्यशील दशा स्थापित है।
6. प्रश्नगत भवन में पानी के टैंक से कनेक्ट एक इलैक्ट्रिक पम्प क्षमता 2280 एलपीएम, एक अदद डीजल पम्प क्षमता 2280 एलपीएम एवं एक अदद जॉकी पम्प क्षमता 180 एलपीएम उपलब्ध है।
7. प्रश्नगत भवन में फायर एक्सटिंग्यूशर एवं फायर बकट उपलब्ध है।
8. प्रश्नगत भवन में मॉनीटर एवं फोग का स्टोरेज उपलब्ध है।
9. प्रश्नगत भवन में ऑटोमैटिक सिप्रंकलर सिस्टम स्थापित पाये गये।
10. प्रश्नगत भवन में ऑटोमैटिक डिटेक्शन सिस्टम स्थापित पाये गये।
11. प्रश्नगत भवन में एक्विजिट साईनेज एवं पी०ए० सिस्टम उपलब्ध है।

अन्य अभियुक्तियाँ:-

आपका प्रतिष्ठान एनवीसी-2005 के इण्डस्ट्रीज श्रेणी की जी-3 (हाई हैजाड) के अन्तर्गत वर्गीकृत किया गया है। जिसमें आपके यहाँ ईथेनॉल एवं अन्य ज्वलनशील पदार्थ का भण्डारण उपलब्ध रहता है। जो कि ज्वलशील है, जिसमें आग लगने का भी सदैव खतरा बना रहता

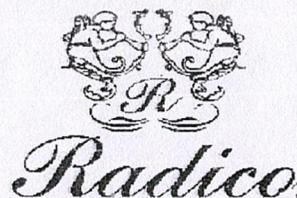
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है, परिसर के समीप रेहायशी, औद्योगिक इकाई में कार्यरत कर्मचारियों की अग्निसुरक्षा एवं जीव-रक्षा को देखते हुए अपनी औद्योगिक इकाई में अन्य उन्नत अग्निशमन उपकरणों को परिसर में स्थापित किया जाना सुनिश्चित करें। फोम की मात्रा को बढ़ाया जाये, परिसर में अन्य शेष जगहों पर एनबीसी-2005 के प्राविधानों को पूर्ण किया जाये। समय-समय पर ऑफ साइड/ऑन साइड मॉक ड्रिल का आयोजन करना सुनिश्चित करें एवं आपके यहां उपलब्ध अग्निशमन कर्मियों को समय-समय पर ट्रेनिंग दी जाये ताकि आकस्मिक समय में प्रभावी रूप से कार्य कर सकें। उपरोक्त कार्यों को पूर्ण करना अग्निसुरक्षा एवं जीव-रक्षा के लिये आवश्यक है।

सिद्धि

25/11/2020

प्रभारी अग्निशमन केंद्र
प्रभारी अग्निशमन अधिकारी,
रामपुर।



Radico Khaitan Ltd.
RAMPUR

MOCK FIRE DRILL REPORT

Date:15.01.2021

• Objective

- To test the Emergency management System of Radico Khaitan Ltd. Rampur Unit
- To find out the alertness and response time of the personnel involved in the drill.
- To find out the effectiveness of the communication System.
- To Check the Co-ordination of reaction & Response of the emergency services.
- To evaluate the performance and initiative suggestion for further modification & strengthening the Plan.
- To observe the commitment of team at every level for controlling emergency.
- To find out the clarity in role & responsibility.
- To testing the emergency support system.

• Pre-Mock drill Activity

As per our plan with RKL Team, date, time & scenario of the drill was finalized. It was decided to simulate the fire in ATX tank in MRP.

According to the information regarding the plan of the mock drill was passed on to all internal team to depute their representative to witness the drill and to provide the feedback.

• Incident Scenario Detail

01) The work was going on as usual practices near ATX tank.



- 02) Suddenly fire broke out near Gas line of ATX tank.
- 03) Wind direction seen that time from south to north.
- 04) Engineer gave the information to Control Room 444.
- 05) Present Team Started the Fire Fighting with present Equipment's.

- **Observer of Team**

01) Mr. Amrit Raj Tomar 02) Mr. Sandeep Lamba

- **Chronology of Events:**

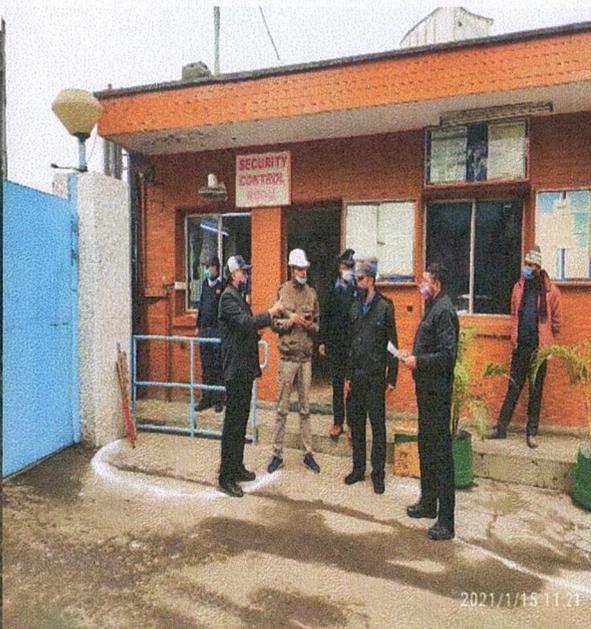
Sr. No.	Activity	Proposed Time	Actual Time
01	Fire Broken out near ATX tank In MRP first Seen by Mr. Anuj Mishra	11:30	11:30:20
02	Anuj Mishra gave the information to Mr. Manish Kumar (I/C)	11:30	11:30:31
03	Anuj Mishra Gave the Information to Control Room 444 Regarding Location of Fire	11:31	11:31:00
04	Control Room SO Mr. B. S Rawat gave the Message Mr. Yashvir Singh , Mr. Prem Kumar & Mr. Indrapal Singh	11:32	11:32:00
05	SO, Mr. B.S Rawat, gave the information to GSP Control Room for relieve the fire Fighting Team	11:33	11:33:20
06	SO, Mr. B.S Rawat send the Ambulance to victim place	11:33	11:33:40
07	SO, Mr. B.S Rawat gave the information to Mr. Sant Singh & Time Office	11:34	11:34:00
08	SO, Mr. B.S Rawat gave the information to Mr. Janjeet Singh & Mr. Rajat Johari	11:35	11:35:00
09	Mr. Manish From MRP Plant send the message to Mr. Vikram reg. fire & be alert for any emergency if required	11:33	11:33:00
10	Mr. Manish Gave the information to Mr. 'Ajit Singh reg. fire & be alert for any emergency if required.	11:33	11:33:30
11	Mr. Manish gave the information to Mr. Rajesh Kesarwani reg. fire & be alert for any emergency if required	11:34	11:34:00
12	Mr. Manish gave the information to Mr. Satish Tomar reg. fire & be alert for any emergency if required	11:35	11:35:00
13	Mr. Manish Gave the information to Mr. Neeraj Dhama Reg. fire & be alert for any emergency if Required.	11:35	11:35:20
14	Ambulance arrived the site.	11:35	11:35:05
15	Fire Fighting started with the help of Incident Controller & Firefighting Team.	11:33	11:33:20
16	All clear Situation watched by I/C Mr . Manish , Mr. Prem Kumar ,Mr.Yashvir Singh, Mr. Janjeet Singh	11:50	11:55:00
17	All Clear messages gave to Control Room & SMC by I/C Mr. Manish Kumar	11:53	11:53:20



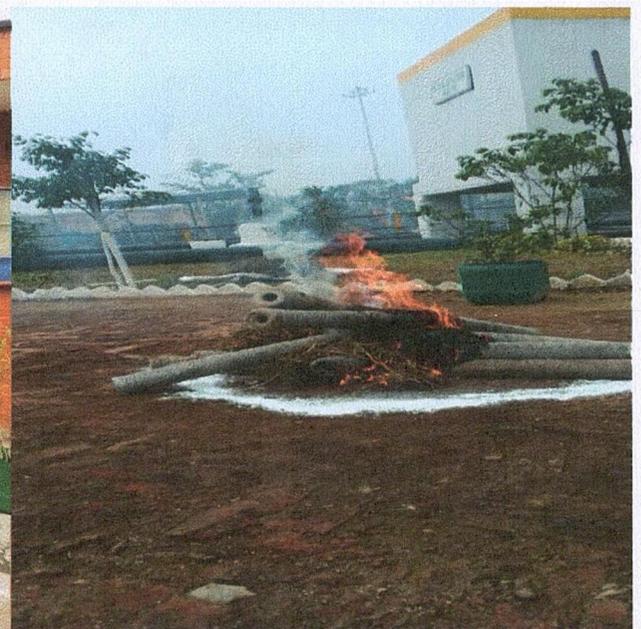
Photographs: -



Pre briefing for Mock Drill at MRP



Pre briefing at Control Room



Incident Place at MRP



Fire Fighting Done



Medical Facilitator



Gathering at Assembly Point (Headcount)



• Improvement areas:

- * To review the hydrant pressure at HRP area.
- * To review the installation of wind sock.

Observer: Mr. Sandeep Lamba
[Signature] 15/01/21

Incident Controller: Mr. Manish Kumar
[Signature]

Fire & Security Co-Ordinator: Mr. Yashveer Singh
[Signature] 15/01/21

Mr. Amrit raj Tomar
[Signature]

Mr. Pram Kumar
[Signature]

Assembly Co-Ordinator: Mr. Sant Singh

Control Room Co-Ordinator: Mr. B.S Rawat
[Signature]

Engineering Team Co-Ordinator: Mr. Janjeet Singh
[Signature] 15/01/21

Mr. Rajat Jdhan
[Signature] 15/01/21

Link Co-Ordinator: Mr. Satish Tomar
[Signature]

Mr. Neeraj Dhama
[Signature]

Mr. Ajit Singh
[Signature]

Mr. H.V Singh
[Signature]

Mr. Rajesh Kasarwani
[Signature]



Radico Khaitan Limited
Attendance Sheet

Date: 15/01/21

Venue: MRP

Topic: MOCK DRILL

Time: 15.01.2021

Trainer:

SN	Emp Code	Name	Designation	Department	Signature		
1		Kamal Mishra	Security Supervisor	Security	Kamal		
2		Pooja Saini	Helper	MRP	Pooja		
3		Avinash	Painter	CPV	Avinash		
4		Hariom Kachhar	Operator	Ro Plant	Hariom		
5		Mukesh Kachhar			Mukesh		
6		Kuldeep Kachhar			Kuldeep		
7		Havish Bishu Behera			Havish		
8		Mukesh RO			Mukesh		
9		Hariom RO			Hariom		
10		Sheeshpal RO			Sheeshpal		
11		Shyam RO			Shyam		
12		Amit RO			Amit		
13		Deepak Singh			Electrician	CPV	Deepak
14		Ashwini Singh			Store Room	Store Room	Ashwini
15		Vikram Singh			Safety Officer	Safety	Vikram
16		Mukesh Sharma	Safety In-charge	Safety	Mukesh		
17		Aravind	Subst. EIM	Subst.	Aravind		
18							
19							
20							



[Signature]
Trainer



RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022

1. Objective: -

- To test the Emergency management System of Radico Khaitan Ltd. Rampur Unit
- To find out the alertness and response time of the personnel involved in the drill.
- To find out the effectiveness of the communication System.
- To Check the Co-ordination of reaction & Response of the emergency services.
- To evaluate the performance and initiative suggestion for further modification & strengthening the Plan.
- To observe the commitment of team at every level for controlling emergency.
- To find out the clarity in role & responsibility.
- To testing the emergency support system.

2. Pre-Mock drill Activity

As per our plan with RKL Team, date, time & scenario of the drill was finalized. It was decided to simulate the fire in GSP Area ENA Storage Tank (GEVS-03). According to the information regarding the plan of the mock drill was passed on to all internal team to depute their representative to witness the drill and to provide the feedback.

3. Incident Scenario Detail

- The work was going on as usual practices near GSP Area ENA Storage tank (GEVS-03).
- Suddenly fire broke out near Discharge line of the tank.
- Wind direction seen that time from south to north.
- Engineer gave the information to Control Room 444.
- Present Team Started the Fire Fighting with present Equipment's.

4. Observer of Team

01) Mr. G B Singh 02) Mr. Mukesh Sharma

5. Chronology of Events:

Sr. No.	Activity	Proposed Time	Actual Time
01	Fire Broken out near ENA Storage tank (GEVS-03) In GSP Area first Seen by Mr. Ram Singh	10:40	10:40:20
02	Mr. Ram Singh gave the information to Mr. Satish Tomar (I/C)	10:40	10:40:31
03	Mr. Satish Tomar Gave the Information to Control	10:41	10:41:00





RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022

	Room 444 Regarding Location of Fire		
04	Control Room SO (V.B. Saxena) gave the Message Mr. Yashvir Singh, Mr. Pankaj & HR Head, Site Main Controller	10:42	10:42:00
05	SO (V.B. Saxena), gave the information to GSP Control Room for relieve the fire Fighting Team	10:43	10:43:20
06	SO (V.B. Saxena), send the Ambulance to victim place	10:43	10:43:40
07	SO (V.B. Saxena) gave the information to Mr. Sant Singh & Time Office	10:44	10:44:00
08	SO, Mr. V. B Saxena gave the information to Mr. Janjeet Singh & Mr. Rajat Johari	10:45	10:35:00
14	Ambulance arrived the site.	10:45	10:45:30
15	Fire Fighting started with the help of Incident Controller & Firefighting Team.	10:43	10:43:20
16	All clear Situation watched by I/C Mr. Satish Tomar, Mr. Pankaj, Mr. Yashvir Singh, Mr. Janjeet Singh	10:50	10:52:00
17	All Clear messages gave to Control Room & SMC by I/C Mr. Satish Tomar	10:53	10:53:20

6. Photographs: -





RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022





RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022



Radico Khaitan Limited

Training Program Attendance Sheet

Topic: Mock Drill / Emergency Preparedness Rehearsal. Date: 20/06/2022

Trainer: Pankaj Agarwal

Sr. No.	Name	Designation	Department	Signature
1	Mudit D	Sr. Mgr. HR	HR	[Signature]
2	Janjeet Singh	Asst. Mgr. - Engrg	Engrg.	[Signature]
3	Sanjeew Kapoor	Jt. GM - Poluting	Poluting	[Signature]
4	Vashveer Singh	Sr. Mgr. Safety	HR & Admin	[Signature]
5	Rajat	Sr. Type Elect	Engrg	[Signature]
6	Mukesh Sharma	Asst. Mgr. -	Blending	[Signature]
7	Avanish Srivastava	Jt. G.M. Elec.	Electrical	[Signature]
8	U.N. Pandey	VP (Engrg & Proj)	Engrg	[Signature]
9	Vikas Saxena	AUP (Engrg & Project)	Engineering	[Signature]
10	Inderpal Singh	Sr. Mgr. Admin	Administration	[Signature]
11	Vipin Kumar Kataria	VP MFG	Manufacturing	[Signature]
12	Ajay Prakash	GM - HR & SR	HR & Admin	[Signature]
13	SANJ SINGH	Sr. Mgr. - HR	HR	[Signature]
14	Manish Kumar	Manager	Plant	[Signature]
15	Satish Kumar	Jt. G.M.	Alcon Prod	[Signature]
16	Dharmendra Kumar	Manager	Production (MCP)	[Signature]
17	Nishay Pratap Sin	Dy. Mgr. - HR	HR	[Signature]
18				
19				
20				



Signature: [Signature]

RADICO KHAITAN LIMITED



Radico

Format No. RKL/EHS/F04

Page 1 of 1

TRAINING ATTENDANCE SHEET

Date... 18/06/2022 ... Duration ... 90 ... Min, Types of Training Schedule/Unscheduled (Please tick)

Title/Topic: Mock Drill/ Emergency Preparedness Schedule

Location/Venue of Training: RKTC

S. N	E. Code	Name of Candidate	Designation	Department	Signature
1.	2087	SANT SINGH	Sr MGR - MK	HR	[Signature]
2.	0436	Satish Kumar	Gt. GM.	Alcohol Prod	[Signature]
3.	0926	Ashramendra Kumar	Manager	Production (msr)	[Signature]
4.	1481	Pankaj Sarda	Manager.	Instrumentation	[Signature]
5.	1077	Amit Bhatt	Dy Manager	Bottling	[Signature]
6.	168	Jag Mohan Singh	Dy mgr	HR	[Signature]
7.	873	Randeemon	Mgr	Bottling	[Signature]
8.	1473	Rajat	Sr. Mgr	Engg	[Signature]
9.	1426	IPS	Sr mgr	Admin	[Signature]
10.	471	Vikas Saxena	AUP - Engg & Bty	Engg.	[Signature]
11.	1778	Jagjeet Singh	ABM - Engg.	Engg.	[Signature]
12.	2337	Avanish Srivastava	Jt GM (Elect)	Elect Engg.	[Signature]
13.	2470	Nirbhay Pratap Singh	Dy. Mgr.	HR	[Signature]
14.	2020	Yashveer Singh	Sn. Mgr - Secy	Secy.	[Signature]
15.	0807	MUKESH KUMAR	JGM.	Blending	[Signature]
16.	2931	Neeraj	Sr. Manager	Alcohol Prod	[Signature]
17.					
18.					
19.					
20.					
21.					



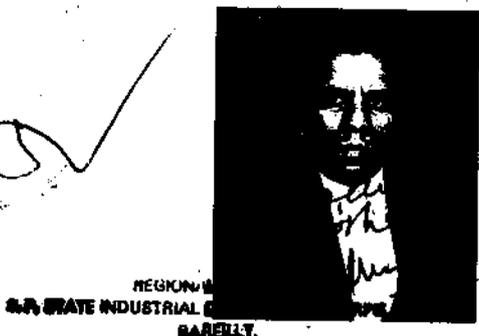
Sign/Date [Signature]

Name of Trainer: Pankaj Agrawal
 Designation : Manager
 Department : Safety

1050 मिन सुसल/051 नच 1032



02CC-598972



REGIONAL MANAGER
U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION
BAREILLY.



VICE PRESIDENT
RADICO KHAITAN LTD.
BAREILLY.

[Handwritten signature]
पुस्तक संख्या
02CC-598972

①

This Stamp sheet of Rs. 20,000/- is attached in the lease deed between U.P. State Industrial Development Corporation Ltd. & M/s Radico Khaitan Ltd., Unit - Rampur Distillery.
 For 90 years at a rental
 for the first thirty years & at Rs. 10,474/-
 for the next thirty years & at Rs. 26,185/-
 for the next thirty years Rs. 52,370/-
 i.e. on an average annual rent of Rs. 29,676.35 with a premium of Rs. 4,84,94,620/- regarding Plot No. A-1 situated at Industrial Area Rampur.

Lessor

Lessee

[Handwritten signature]
REGIONAL MANAGER
U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION
BAREILLY.

For RADICO KHAITAN LTD.

[Handwritten signature]
Vice President-Accounts & Finance
(Ajay K. Agarwal)

तारीख 26/2/05 ... 20,000/-
को Radco. Chaitan, Ltd.
मिवासी... Raufur U.P.

वे कर्ता, जो/जिसने ... किया गया।
24/2/05

Leam

विकल्प मुक्त ... मुकाबला मुक्त ... योग ... प्रत्येक ...

द्वारा ... 5120

पुत्र/पत्नी/पिता को ...

व्यावसाय/व्यापार/वैली/नौकरी ...

स्थान ...

दिनांक 28/7/05 ... रावपुर में बाब ...

दिव प्रस्तुत किया ...

[Handwritten signature]

28/7/05

यह श्री सतीश कुमार ... (लैली) ...

श्री ... के ...

... के ...

... (लैली)

... मुद्रा ...

... किया



LEASE-DEED

250

Industrial Area Rampur

Plot No. A-1

THIS LEASE-DEED made on the 28th day of Feb.
in the year two thousand and Five corresponding to Saka Samvat
..... between U. P. State Industrial Development Corporation Limited, a Company
within the meaning of the Companies Act, 1956 and having its registered office at A-1/4, Lakhapur
Kanpur (hereinafter called the Lessor which expression shall, unless the context does not so admit,
include its successors and assigns) of the one part, AND

Shri/Smt./Km. s/o
r/o.....
proprietor of the single owner firm/Karta of Joint Hindu Family firm of.....

OR

1. Shri/Smt./Km. aged years

S/o..... R/o.....

2. Shri/Smt./Km. aged years

S/o..... R/o.....

3. Shri/Smt./Km. aged years

S/o..... R/o.....

4. Shri/Smt./Km. aged years

S/o..... R/o.....

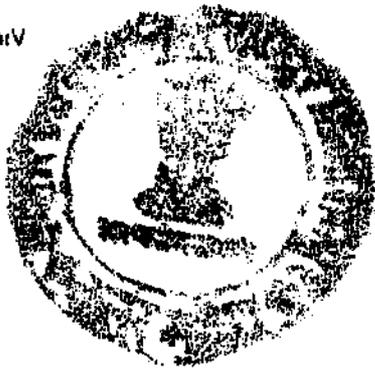
5. Shri/Smt./Km. aged years

S/o..... R/o.....

FOR RADICO KHAITAN LTD.

FOR NATIONAL K... ID

LA...
Vice President Academic &...



6. Shri/Smt./Km..... aged years
 S/o..... R/o.....
 constituted the registered partnership firm of.....
 through Shri..... aged..... years.
 S/o..... R/o.....
 duly constituted attorney under the deed dated.....

OR

M/s Radico Khaitan Ltd. Unit - Rampur Distillery

a company within the meaning of the Company Act, 1956 and having its registered office at
 Bareilly Road Rampur - 244901
 through its managing Director/Secretary/duly constituted attorney Shri. Mr. Ajay K. Agarwal
 S/o. Shri R.M.S. Agarwal
 r/o. "9-B" Vardan V.I.P. Colony Civil Lines Rampur (U.P.)

OR

~~a society registered under the Co-operative Societies Act~~, hereinafter called the Lessee (which expression shall, unless the context does not so admit, include his heirs, executors, administrators, representatives and permitted assigns/its successors and permitted assigns) of the other part.

WHEREAS the State of Uttar Pradesh has acquired land at Rampur under the Land Acquisition Act, 1894 and has handed over the same to U.P. State Industrial Development Corporation Limited, Kanpur for the purpose of setting up an Industrial Area and the said Corporation has sub-divided the above land into plots for industrial units for leasing out such sub-divided plots to industrialists for erecting on each plots a factory according to the factory bye-laws and building plans approved by the Lessor and proper municipal and other competent authorities.

AND WHEREAS the amount of premium mentioned in clause 1 hereinafter is provisional and it is hereby agreed that the Lessee shall pay as provided in clause (2) (a) and 2(b) the additional premium as hereinafter mentioned.

AND WHEREAS the Lessee, has requested and the Lessor has agreed to grant lease, within the period of licence notwithstanding the agreement cited above the plot of land hereinafter described area 52370 sqm² an industrial unit for manufacturing INSTALLATION OF ADDITIONAL PLANTS & MACHINERY TO EXISTING DISTILLARY UNIT according to the design and building plan approved by the Lessor and proper municipal or other competent authority.

NOW THIS LEASE DEED WITNESSETH AS FOLLOWS:

1. In consideration of the payment by the Lessee of the provisional premium of Rs. 4,04,94,000/- (Rs. Four Crore Eighty Four Lacs Ninety Four Thousand Six Hundred Twenty only) FOR RADICO KHAITAN LTD.

REGIONAL MANAGER
 J.P. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
 BAREILLY.

(Ajay K. Agarwal)
 Vice President - Accounts & Finance

FOR HAITI... J.D.

Vice President: Adams & Partners
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(3)

the receipt whereof the Lessor hereby acknowledges and of the outstanding amount of provisional premium of Rs..... (Rs.....) to be paid in..... half yearly instalments as follows alongwith interest @%per annum on the total outstanding premium.

- 1. Rs..... on the..... day of..... 20.....
- 2. Rs..... on the..... day of..... 20.....
- 3. Rs..... on the..... day of..... 20.....
- 4. Rs..... on the..... day of..... 20.....
- 5. Rs..... on the..... day of..... 20.....
- 6. Rs..... on the..... day of..... 20.....
- 7. Rs..... on the..... day of..... 20.....
- 8. Rs..... on the..... day of..... 20.....
- 9. Rs..... on the..... day of..... 20.....
- 10. Rs..... on the..... day of..... 20.....

Full Paid

Provided that if the Lessee pays the instalments and the interest on the due date and there are no overdues, a rebate will be admissible @ - % per annum in the interest.

NOTE: (1) The interest shall be payable half-yearly on the 1 st day of January and 1 st day of July each year, the first of such payments to be made on the.....day of.....20.....

(2) Liability for payment of the premium in instalments, including the interest referred to above, shall be deemed to have accrued from the date of the reservation/allotment letter numbering 1546-48/S.I.P./R.A./Plot No. A-1 Rampur/dt-22-01-05

(3) The payments made by the Lessee will be first adjusted towards the interest due, if any, and thereafter towards the premium due, if any and the balance, if any, shall be appropriated towards the lease rent notwithstanding any directions/request of the Lessee to the contrary.

And of the rent hereinafter reserved and of the covenants! provisions and agreement herein contained and on the part of the leasee, to be respectively paid, observed & performed, the Lessor doth hereby demise to the Lessee, all the plot of land numbered as..... A-1 situated within the Industrial Area at..... Rampur..... in Village..... Pargana/Tehsil..... Rampur..... District..... Rampur..... Containing by admeasurement..... 52.3700 m For RADICO KHAITAN LTD

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(4)

a little more or less, and bounded :-

on or towards the North by.....Road.....
 on or towards the South by.....Colony.....
 on or towards the East by.....KUCHCHA Road.....
 on or towards the West by.....EXISTING Rampur Distillery unit.....

and which said plot of land is more clearly delineated and shown in the attached plan and therein marked red TO HOLD the said plot of land hereinafter referred to as the demise premises) with their appurtenances unto the Lessee for the term of ninety years from....22.....day ofJan.....2005.. except and always reserving to the Lessor and his successors or assigns:-

(a) A right to lay water mains, drains, sewers or electric wires under or over the demised premises, if deemed necessary by the Lessor or his successor or assigns in developing the area.

(b) Full rights and title to all mines and minerals in and under the demised premises or any part thereof.

(c) Yielding and paying thereof unto Lessor on the....1st.....day of....April.....in each year in advance the yearly rent at the rate of Rs. 2,000/- per hectare per year during the first Thirty years, Rs. 5,000/- per hectare per year during the next thirty years after expiry of the first Thirty years and Rs. 10,000/- per hectare per year during the next thirty years after the expiry of the first sixty years. The rent upto the.....31st.....day of....March.....2005.....having been paid.

Provided that if any instalment of premium with interest as agreed above is not paid in full and the whole or any part of the unpaid premium remains in arrears the Lessor shall have the right to recover the same with interest at the agreed rate of.....15.....%

Provided further that the recovery of the, principal and interest at the above rate would in no way prejudice or affect the exercise by the Lessor of any other right or remedy arising out of such default under the terms and conditions of this deed and till payment of the premium and interest at the agreed rate in full, the outstanding amount shall remain as a first charge on the demised premises and the buildings and machinery built upon or affixed thereto.

(d) That the lessee will pay upto the' lessor the said rent at the time on the date in manner herein before appointed for payment thereof clear of all deductions:

2. (a) (i) In case the Lessor is required to deposit / pay at any stage any additional amount to which it is required/called upon to bear, payor deposit in any court or to Collector in any case/proceedings under the Land Acquisition Act, in the process determination of compensation and either as a security or otherwise, the lessee shall pay such proportionate additional premium/amount to the Lessor within 30 days of the demand as may be determined in t.his behalf by the lessor.

Provided further that the aforesaid deposit shall be subject to final adjustment of land cost after final conclusion of the litigation/proceedings in which the demand was raised and the lessee shall be entitled to claim refund of excess amount, if any, deposited by them.

(ii) The provisional premium mentioned in clause 1 includes the average land cost component based on the cost of acquisition etc. under the Land Acquisition Act of the whole of

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 Vice President-Accounts & Finance.

FOR HAITI ONLY

Vice President, Accounts & Finance



(5)

the Land of which the demised land, after layout for roads, parks and other public utility services, forms part; but should the final cost of acquisition of the whole of the said land or any part thereof go up thereby increasing the land cost component of the plots carved out after development as aforesaid, the Lessee shall upon receipt of intimation from the Lessor, which intimation shall not be delayed beyond a period of three years from the date of final cost of acquisition is determined, pay within sixty days of demand to the Lessor the additional premium being the difference in the land cost component finally determined as aforesaid and the land-cost component of provisional premium mentioned in clause 1 above.

(b) In case the Lessor is required to bear at any stage the additional cost of electrification and/or the additional cost of any other development or facilities and/or in case the Lessor is required to contribute towards any development or provision of facilities which benefits the said industrial Area as a whole, the Lessee shall pay such proportionate additional premium to the Lessor as may be determined in this behalf by the Lessor.

And that such payments of proportionate additional premium shall be made within 60 days of the demand by the Lessor.

3. AND THE LESSEE DOETH HEREBY COVENANTS WITH THE LESSOR AS UNDER:

(a) That the Lessee will bear, pay and discharge all rates, taxes, charges and assessments, of every description which may during the said term be assessed, charged or imposed upon either the land-lord or tenant or the occupier in respect of the demised premises or the building to be erected thereupon.

(b) That the Lessee shall also pay to the Lessor within thirty days from the date of the demand made by the Lessor, such recurring fee in the nature of service and/or maintenance charges of whatever description (including charges for the supply of water, Lessee's share of the expenses of maintenance of roads, culverts, drains, parks etc., and other common facilities and services as may from time to time be determined by the Lessor and in case of default the Lessee shall be liable to pay interest @ 17%p.a. on the amount due.

OR

The lessee shall pay to the Lessor maintenance charges from the date of license agreement/ Lease Deed on the rates prescribed below:

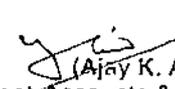
- a. ~~For the First 5 years Till~~..... @ Rs. 2/- per sq. mtr p.a.
- b. For year 2002 to 2006 @ Rs. 4/- per sq. mtr. p.a.
- c. For year 2007 to 2011 @ Rs. 6/- per sq. mtr. p.a.
- d. For year 2012 to 2016 @ Rs. 8/- per sq. mtr. p.a.

Maintenance charges for subsequent years shall be decided by the Lessor based on the Whole Sale Price Index prevailing in the previous year, vis-a-vis the Whole Sale Price Index in the 20th years and would be informed to the Lessee. The Lessee hereby agrees to pay to the lessor such maintenance charges on first day of July each years. In case of non payment of maintenance charges as mentioned above, the Lessee shall have to bear interest @ 17% p.a. The Lessor further reserves the right to cancel the Lessee on non-payment of maintenance charges. .

(c) That whenever Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town

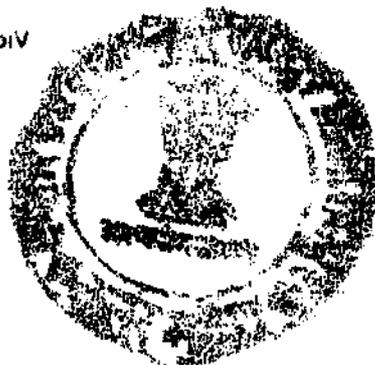
FOR RADICO KHAITAN LTD.


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BANGALURU


(Ajay K. Agarwal)
Vice President-Accounts & Finance

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A. J. [unclear]



Area or other notified Local Bodies take over or cover this Industrial Area of UPSIDC, the Lessee will be liable to pay and discharge all rates, taxes, charges, claims and out-goings charges or imposed and assessment of every description which may be assessed, charged or imposed upon them by the Local Body and will abide by the rules and directives of the local body.

(d) That the Lessee will obey and submit to the rules of municipal or other authority now existing or hereafter to exist so far as the same relate to the immovable property in the area or so far as they affect the health, safety convenience of the other inhabitants of the place, and shall not release any obnoxious, gaseous, liquid or solid effluents from the unit in any case. He shall make his own arrangement for the disposal of effluents in accordance with the terms and conditions of the State Effluents Board/U.P. Pollution Control Board or any other authority competent to make rules, regulations, bye-laws and laws in this behalf from time to time. Any breach of such law, rules, regulations and bye-laws shall be the sole liability of the lessee.

(e) That Lessee will at his own cost erect on the demised premises in accordance with the layout plan elevation and design and in a position to be approved in Writing and in a substantial and workman like manner the industrial unit as aforesaid, with all necessary out-houses sewers, drains and other appurtenances according to the local authority's rules and, by-laws in respect of buildings, drains, latrines and connections with sewers and will commence such construction within the period of.....6.....months and will completely finish the same fit for use and start the manufacturing and production within the period of.....12.....months from the date of these presents or within such extended period of time as may be allowed by the Lessor in writing, in its discretion.

(f) That the Lessee will keep the demised premises and the buildings thereon at all time in a state of good and substantial repairs and in sanitary condition at its own cost.

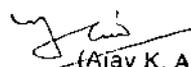
(g) That the Lessee will not make or permit to be made any alteration in or addition to the said building or other erections for the time being on the demised premises or erect or permit to be erected any new building on the demised premises without the previous permission in writing of the Lessor and the municipal or other authority and except in accordance with the terms of such permission and plan approved by the Lessee and the municipal or other authority and in case of any deviation from such terms of plan will immediately, upon receipt of notice from the Lessor or the municipal or the other authority requiring him so to do, correct such deviation as aforesaid and if the Lessor shall neglect to correct such deviation within the space of one calendar month after the receipt of such notice then it shall be lawful for the lessor or municipal or other authority to cause such deviation to be corrected at the expense of the Lessee which expenses the lessee hereby agrees to reimburse by paying to the Lessee or other authority the amount which the Lessor/municipal or other authority as the case may be, shall fix in that behalf and the decision of the Lessor/municipal or other authority, as the case may be, shall be final and binding on the Lessee.

(h) That the Lessee will provide and maintain, at his own cost, in good repairs a properly constructed approach road or path to the satisfaction of the Lessor/Municipal or other authority leading from the public road to the building to be erected on the demised premises.

(i) That the Lessee will not carry on or permit to be carried on the demised premises any obnoxious trade or business whatsoever or use the same to be used for any religious purpose or any purpose other than for the industrial purpose aforesaid without previous consent in writing of the Lessor and the municipal or other authority subject to such terms and conditions as the


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(7)

municipal or other authority may impose and will not do or suffer to be done, on the demised premises or any part thereof, any act or thing which may be or grow to be nuisance or cause damage, annoyance, or inconvenience to the Lessor or municipal or other authority or the owners or occupiers of the other premises in the neighbourhood.

(j) That the Lessee will not without the previous consent in writing of the Lessor, transfer, sublet, relinquish mortgage or assign its interest in the demised premises or the buildings standing thereon or both as a whole and every such transfer, assignment, relinquishment mortgage or subletting or both shall be subject to and the transferees or assigns shall be bound by all the covenants and conditions herein contained and be answerable to the Lessor in all respects therefor, and the Lessee will in no case assign, relinquish, mortgage, sublet, transfer or part with the possession of any portion less than the whole of the demised premises or cause any sub-division thereof by metes and bound or otherwise.

Provided that the joint possession or transfer of possession of demised premises or any part thereof by the Lessee shall be deemed to be sub-letting for the purpose of this clause.

Provided that prior permission as aforesaid shall not be necessary in the event of mortgage or mortgages without possession in favour of the State Government or of the Industrial Finance Corporation of India or the U.P. Finance Corporation or Industrial Development Bank of India or the Life Insurance Corporation of India or Industrial Credit and Investment Corporation of India or Pradeshiya Industrial & Investment Corporation of U.P. or Industrial Reconstruction Bank of India or any Schedule Bank (Including State Bank of India and its subsidiaries) or Unit trust of India or General Insurance Company and its subsidiaries viz National Insurance Company or New India Assurance Company, Oriental Insurance Company, United Insurance Company and trustees for debenture holders to secure loan or loans advanced by any of them for setting up on demised premises the industry herein before mentioned if the Lessee either furnishes to Lessor an undertaking from the financial institution as aforesaid that entire outstanding amount of premium and interest thereon shall be directly paid by such financial institution to the Lessor as soon as mortgage is created or pays the entire amount aforesaid from his own resources.

Provided further that if at any time the Industrial Finance Corporation of India or other financing body or bodies mentioned above decides to take over, sell, lease or assign the mortgaged assets in the demised premises in exercise of any rights vesting in it by virtue of the deed or deeds executed in its favour by the Lessee at the time of taking the loan or loans or under any law, for the time being in force, the sale, lease or assignment will be subject to the mutual consultation with Lessor and the financing body or bodies mentioned above.

Provided further that the Lessee will so often as the said premises shall by assignment or by death or by operation of law or otherwise howsoever become assigned, inherited or transferred during the pendency of the term hereby agranted within two calender months from the date of such assignment, inheritance or transfer, deliver a notice of such assignment. Inheritance or transfer to the Lessor setting forth names and descriptions of the parties to every such assignment and the particulars and effects thereof together with every assignment and every probate or a will or letters of administration, decree, order certificate or other document effecting or evidencing such assignment, inheritance or transfer and documents as aforesaid accompanying the said notice shall remain for 30 days at least at the office of the Lessor AND it is hereby covenanted that failure to carry out this condition will, without prejudice to the right of the Lessor to determine this deed for breach of this covenant, entail a penalty of Rs. 500/- to be paid by the Lessee.

For RADICO KHAITAN LTD.

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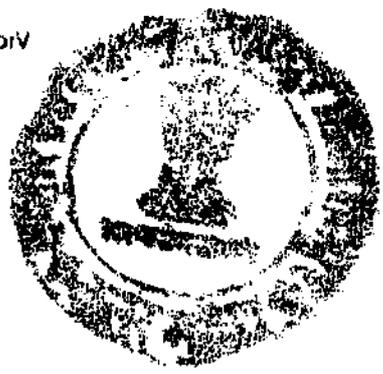
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U.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BAREILLY.

[Signature]

(Ajay K. Agarwal)
Vice President -Accounts & Finance

FOR READING KEYS

Vice President: Academic & Financial Affairs



(9)

(r) That the Lessee being a registered partnership firm declares, affirms, and undertakes that during the subsistence of the terms of this, agreement the said partnership shall not be dissolved, reconstituted or wound up and/or dealt with in any way which may jeopardies the rights and interest of the lessor or the matter of this lease, nor shall its constitution be altered, in any manner otherwise without written consent of the lessor, first had and obtained, and it shall not stand dissolved on the death or insolvency of any of its partners;

OR

The Lessee being an individual or sole proprietor of a firm shall not allow any person(s) as partner(s) with him without the prior written consent of the Lessor.

OR

The Lessee being a Company shall not make or attempt to make any alterations, whatsoever in the provisions of its Memorandum & Articles of Association or in its capital structure without the written consent of the Lessor, first had and obtained, and the Lessee hereby undertakes to get registered the prescribed particulars of the charge hereunder created with Registered of Joint Stock Companies under Section 125 of Companies Act, 1956 with in stipulated period.

While granting its consent as aforesaid the Lessor may require the Successor interest of the Lessee to enter into a binding contract with the Lessor to abide by the faithfully carry out the terms, conditions, stipulations, provisions and agreements herein contained or such other terms & conditions as the Lessor may, in its discretions, impose including the payment by the successor-in-interest such additional premium and/or enhanced rent as the Lessor may in its discretion think proper. In the event of breach of this conditions the agreement shall be determined at the discretion of the Lessor.

That the Lessee being a Company, shall not change its name without prior information to UPSIDC and effect enblock transfer of shares even in phases resulting in change of management unless a prior written permission of the Lessor is obtained.

Provided that right to, determine this agreement under this clause will not be exercised if the industry at the premises has been financed by State Government or Industrial Finance Corporation of India or the U.P. Finance Corporation or the Industrial Development Bank of India or the Life Insurance Corporation of India or Pradeshiya Industrial and Investment Corporation of Uttar Pradesh or Industrial Reconstruction of India or any Schedule Bank (Including State Bank of India and its subsidiaries), Unit Trust of India or General Insurance Company or and its subsidiaries viz. National Insurance Company, New India Assurance Company. Oriental insutance Company and United Insurance Company and trustees for debenture holders and the said financing body or bodies mentioned above decide to take over possession or sell, or lease or assign the mortgaged assets in exercise of the rights in it or them by virtue of the deed or deeds executed in its or their favour by the Lessee as provided herein above or under any law for the time being in force.

(s) That it is further agreed that the lease shall stand automatically terminated if there be any change in the constitution of Lessee, partnership firm or private limited company etc. as on the date of execution of this deed without prior approval in. writting of the Lessor.

(t) That in employing labour for his industry, skilled or unskilled, the Lessee shall give preference to one or two able bodied persons from the families whose lands have been acquired for the purpose of the said Industrial Area/Estate.

For RADICO KHAITAN LTD.

(Signature)
(Ajay K. Agarwal)
Vice President-Accounts & Finance

(Signature)
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BAREILLY.

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4. AND IT IS HEREBY FURTHER AGREED AND DECLARED BY AND BETWEEN THE PARTIES TO THESE PRESENTS AS FOLLOWS:

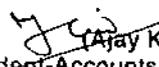
(a) Notwithstanding anything herein before contained if there shall have been in the opinion of the Lessor any breach by the Lessee or by any person claiming through or under him of any of the covenants or condition hereinbefore contained and on his part to be observed and performed and in particular without prejudice to the generality of this sub-clause, if the Lessee transfers, relinquishes, mortgages or assigns any part of the demised premises less than the whole of transfers, relinquishes mortgages or assigns the whole of the demised premises without the previous consent in writing of the Lessor as hereinbefore provided subject to exceptions in clause 3(J) or if the Lessee fails to commence and complete the buildings and to put the same to use and to carry the manufacturing and production for at least 90 days in the time and manner hereinbefore provided or if the amounts due to the Lessor as rent hereby reserved or any part of the premium or interest as stipulated in clause (1) shall be in arrears and unpaid for a period of 30 days after the same shall have fallen due for payment or if the lessee or the person in whom the Lease hereby created shall be vested shall be adjudged insolvent or if this lease is determined as hereinbefore specified, it shall be lawful for the Lessor subject to the provisions of clause 3 (r), 3(s) (without prejudice to any other right of action of the Lessor in respect of any breach of this deed), to re-enter without taking recourse to a court of law, upon the demised premises or any part thereof in the name of the whole and thereupon this demise shall absolutely cease and determine and amount equal to 20% of the total premium together with outstanding interest due till date, Lease rent due & other dues. if any shall stand forfeited to the Lessor without prejudice to right of the Lessor to recover from the Lessee all money that may be payable by the Lessee, hereunder with interest thereon @15.....%per annum and the Lessee shall not be entitled to any compensation whatsoever.

Provided always that the Lessee shall be at liberty to remove and appropriate to himself all his buildings, erections and structures, if any, made by him and all his materials thereof from the demised premises after paying up all dues, the premium, interest and the Lease rent upto date and all municipal and other taxes, rates and assessments then due and all damages and other dues accruing to the Lessor and to remove all such materials from the demised premises within three months or sooner of the date of expiration determination of the Lease as he may have himself put up and in case of failure on the Lessee's part to do so the buildings and erections standing on the demised premises and all materials thereof shall vest in the Lessor and the Lessee shall then have no right to claim for the refund of any money paid by him to the Lessor upto that time or to claim any compensation for the structures and materials put up by him on the demised premises.

Provided further and always that the right of re-entry and determination of the Lease as hereinbefore provided shall not be exercised if the industry at the demised premises has been financed by the State Government or Industrial Finance Corporation of India or the U.P. Finance Corporation or Industrial Development Bank of India or the Life Insurance Corporation of India or Industrial Credit and Investment Corporation of India or Pradeshiya Industrial and Investment Corporation of U.P. or Industrial Reconstruction Bank of India or any Scheduled Bank (including the State Bank of India and its subsidiaries), Unit Trust of India or General Insurance Company and its subsidiaries viz. National Insurance Company, Assurance Company, Oriental Insurance Company, United Insurance Company and trustees to debenture holders & the said financing body or bodies mentioned above remedy the breach or breaches within a period of 60 days from the

For RADICO KHATTAN LTD.


REGIONAL MANAGER
D.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BAREILLY.


(Ajay K. Agarwal)
Vice President-Accounts & Finance

FOR HAITI AND THE CARIBBEAN

VICE PRESIDENT: ACADEMIC & RESEARCH



date of the notice issues or served by the Lessor on the said financing institution or institutions regarding the said breach or breaches.

(b) Any losses suffered by the Lessor on a fresh grant of lease of the demised premises for breach of conditions aforesaid on the part of the lessee or any person claiming through or under him shall be recoverable by the Lessor.

(c) All notices, consents and approvals to be given and notifications of any decisions by the Lessor shall be in writing and signed on behalf of the Lessor and shall be considered as duly served if the same shall have been delivered to, left or posted (even though returned unserved on account of refusal by the Lessee or otherwise howsoever) addressed to the Lessee at the usual or last known place of residence or business or office or at the plot of land or at the address mentioned in these presents or if the same shall have been affixed to any building or erection whether temporary or otherwise upon the said land.

(d) All powers exercisable by the Lessor under this lease may be exercised by the Managing Director of U.P. State Industrial Development Corporation Limited. The Lessor may also authorise any other officer or officers of the Corporation to exercise all or any of the powers exercisable by him under this lease.

Provided that the expression Managing Director shall include the Managing Director for the time being or any other officer who is entrusted by the Lessor with function similar to those of the Managing Director.

(e) That the Lessor and the Lessee hereby agreed that all sums due under this deed from the Lessee on account of premium, rent, interest or damages for use and occupation or service and /or maintenance charges or on any other account whatsoever shall be recoverable as arrears of land revenue.

(f) That the determination of this deed shall in no way prejudice or effect the right of the Lessor to recover from the Lessee any sum which the Lessor may fix on account of the damage done by the Lessee or his agent or workmen to the demised premises or which may result from faulty maintenance or carelessness in proper maintenance.

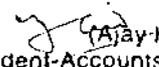
(g) That any relaxation or indulgence granted by the Lessor shall not in any way prejudice the legal right of the Lessor.

(h) The stamp and registration charges on this deed shall be borne by the Lessee.

5. Notwithstanding any other provisions herein before contained to the contrary the Lessee shall put up the whole of the property demised under this presents for the Industrial use to the satisfaction of the Lessor and the Lessor shall have the right to determine the Lease of that much area of the plot of land demised which has not been actually so put to use within a reasonable time at its discretion or even to determine the lease of the whole of the land demised under these presents. The decision of the Lessor shall be binding with regard to the extent of the user as aforesaid as to whether the whole of demised land has been utilised or only a portion has been used and the Lessee shall be bound by the decision of the Lessor in this regard. The Lessee hereby expressly agrees to the determination of the lease in part at the discretion of the Lessor.

It is further expressly agreed by the Lessee that the lease in part or as a whole for default of the provisions of this clause shall be terminable by a three months notice to quit on behalf of the Lessor.


REGIONAL MANAGER
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BAREILLY


(Rajay K. Agarwal)
Vice President-Accounts & Finance

For RADICO-KHAITAN LTD.

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1971



6. (a) That the Lessee is fully aware that the aforesaid premises had earlier been given by the Lessor to Shri/Km./M/s..... through the lease deed dated..... duly registered at..... on..... but the lease has been determined/surrendered and forfeited by the Lessor vide letter/notice No..... dated..... and as such has ceased absolutely.

(b) That it is hereby agreed between the parties to this deed that in case the Lessee is not able to get or retain possession of the demised premises due to a civil action or other legal proceedings initiated by the prior Lessee then, in that case the Lessee shall not be eligible to any reimbursement from the Lessor and shall further be liable to defend the civil action or proceedings as aforesaid at his own cost.

7. The lessee will mention in the postal address of their correspondence letter invariably the name of UPSIDC Industrial Area.

IN WITNESS HEREOF the parties hereto have set their hands the day and in the year first above written.

For and on behalf of
U.P. State Industrial Development Corporation Ltd

Signed by :

a. Witness: *[Signature]*

b. Witness:

[Signature]
 REGIONAL MANAGER
 U.P. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
 BABELLY.
For RADICO KHAITAN LTD.
[Signature]
 For and on behalf of (Alok K. Agarwal)
 Vice President - Accounts & Finance

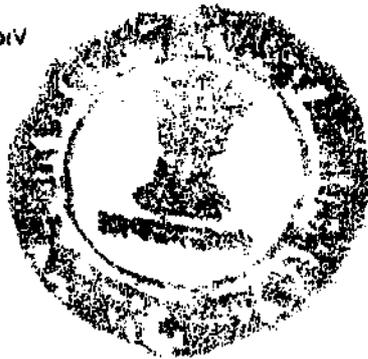
1 Signed by :

a. Witness .

b. Witness.

FOR MAILED MAIL

Vice President: Academic & Financial Affairs



CORRECTION NOTE

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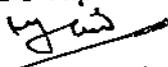
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3. 02	15	associety Societes Act
4. 03	05 to 14	Deleted
5. 05	29	Deleted
6. 09	01 to 08	Deleted
7. 12	01 to 12	Deleted
8. 12	Clause No. 8	As Below

Clause No. '8'

"The lessee will raise construction covering at least 30% area of the plot and recommence commercial production in case unit is not under production within 12 months from the date of execution of lease deed or any extended period as allowed by the Corporation, failing which the Lease Deed shall be liable to be determined and allotment cancelled."


REGIONAL MANAGER
M.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BAREILLY.

For RADICO KHAITAN LTD.


(Ajay K. Agarwal)
Vice-President-Accounts & Finance

ACCOUNTS

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बाप दिनांक 20.2.2015 को पुस्तक संख्या I

बन्क 2194 के पृष्ठ 17 पर क्रम संख्या 1050 का प्रमाण

पर दस्तावेज़ीकृत किया गया।

1051 क्रमांक 1052

सब-विभागाध्यक्ष
राजपुर (1050)

For RADICO KHANNA LTD.

Vice-President - Accounts & Finance
(Ajay K. Agarwal)



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(8)

(k) That the members, directors, officers and subordinates or agents, workmen and other authorised representatives of the Lessor shall have access to the plot of land shall have the implied right and authority to enter upon the said plot or land and building to be erected thereon to view the state and progress of the work, to inspect the same and for all reasonable purpose at all reasonable times.

(l) That the Lessee will not make any excavation upon any part of the said land nor remove any stone, sand, clay, earth or any other materials therefrom except so far as may be in the opinion of the Lessor, necessary for the purpose of forming the foundation of the building and compound walls and other necessary structure and executing the work authorised and for levelling and dressing the area covered by this Agreement.

(m) That the Lessee will not erect or permit to be erected at any part of the demised premises any stables, sheds or other structures of any description whatsoever for keeping horses, cattle, dogs, poultry or other animals except and in so far as may be allowed by the lessor in writing.

(n) That the Lessee will not exercise his option of determining the lease nor hold the Lessor responsible to make good the damage if by fire tempest, or violence of any army or a mob or other irresistible force, any material part of the demised premises is wholly or partly destroyed or rendered substantially or permanently unfit for building purposes.

(o) That the Lessee will not erect any building constructions or structures except compound walls and gates on any portions of the demised premises within ^{as per RBo Act & Local Authority rule} ~~12~~ meter of boundries on front 15 mb rear 4.50 mb & both ends 4.50 4.50 mb sides thereof as marked in the attached plan.

(p) That the Lessee shall put the demised premises with the buildings constructed thereon to the use and start the manufacturing and production herein before mentioned within 12 calendar months from date of possessions of the said land is handed over to him and in any case within 6 calendar months from the date of this deed or such extended period of time as may be allowed by the lessor in writing in its discretion, provided that the extension of time for putting the building to use under this clause shall not be admissible except where in the opinion of the Lessor the delay is caused for reasons beyond the control of the Lessee.

(q) That the Lessee shall keep the Lessor indemnified against any and all claims for damage which may be caused to any adjoining building or other premises by the building or in consequence of the execution of the aforesaid works and also against claims for damages if the Lessee or his workmen or servants shall :-

- (i) injure or destroy any part of building or other structures contiguous or adjacent to the plot of land;
- (ii) keep the foundation, tunnels or other pits on the plot of land open or exposed to weather causing any injury to contiguous or adjacent buildings;
- (iii) dig any pits near the fountiations of any building thereby causing any injury or damage to such buildings.

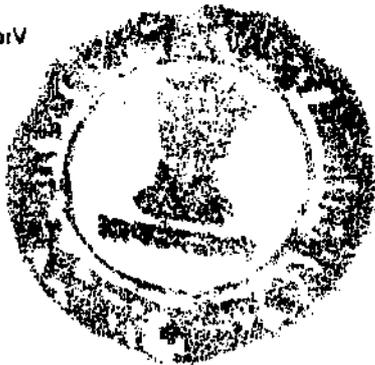
The damages shall be assessed by the Lessor whose decision as to the extent of injury or damages or the amount of damage payable thereof shall be final and binding on the Lessee.
For RADICO KHAITAN LTD.


REGIONAL MANAGER
INDUSTRIAL DEVELOPMENT CORP. LTD.
GARELLY.


Vice President-Accounts & Finance
(Ajay K. Agarwal)

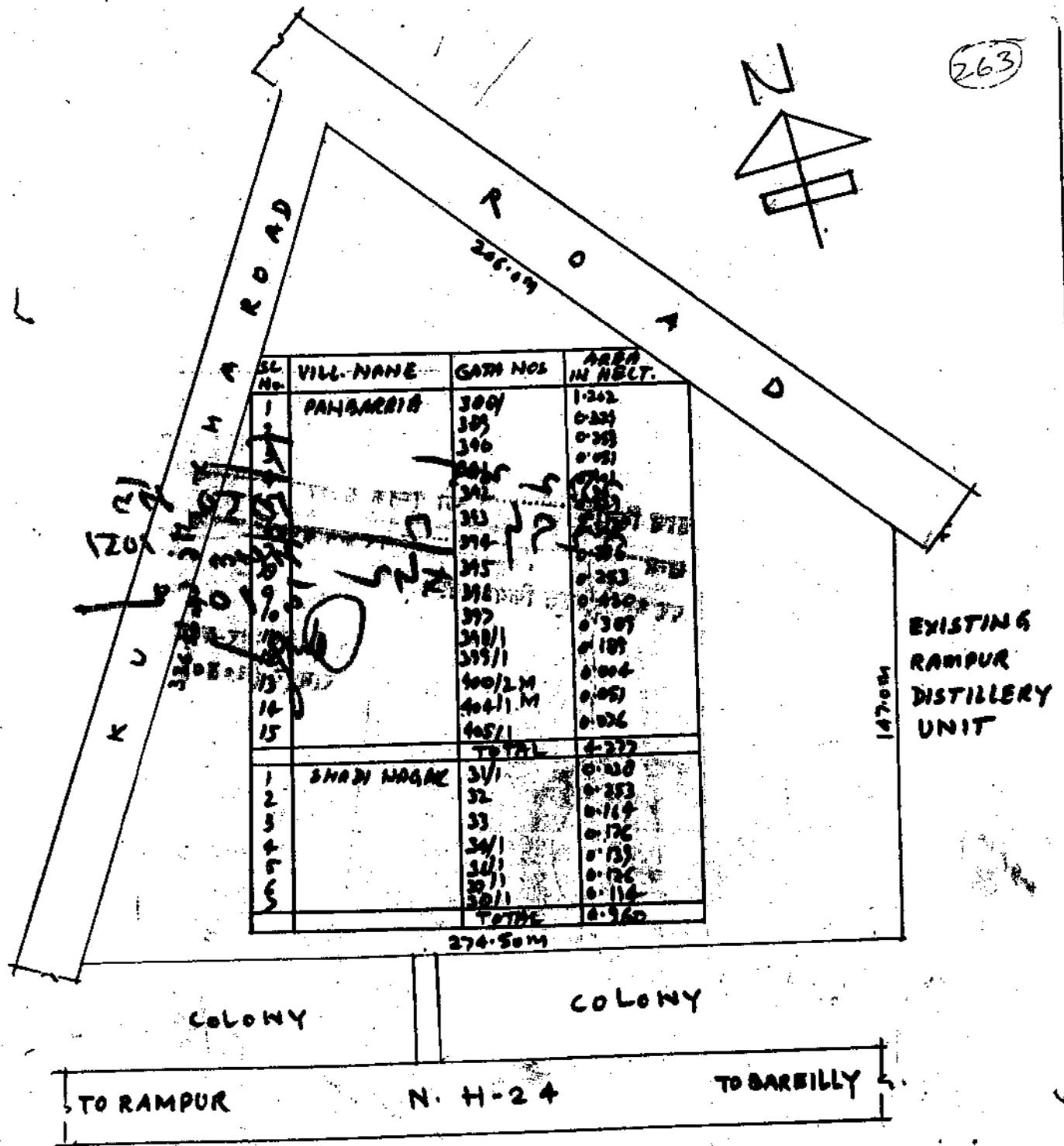
FOR THE UNIVERSITY OF

THE STATE OF CALIFORNIA
Vice President Academic & Financial



SITE PLAN OF PLOT NO-A-1 INDUSTRIAL AREA RAMPUR,
 ALLOTTED TO M/S RADICO KHAITAN LTD. UNIT- RAMPUR DISTILLERY.
 SCALE: NOT TO SCALE. TOTAL PLOT AREA = 52,370.05 Sq. M.
 OR 5.237 HECT.

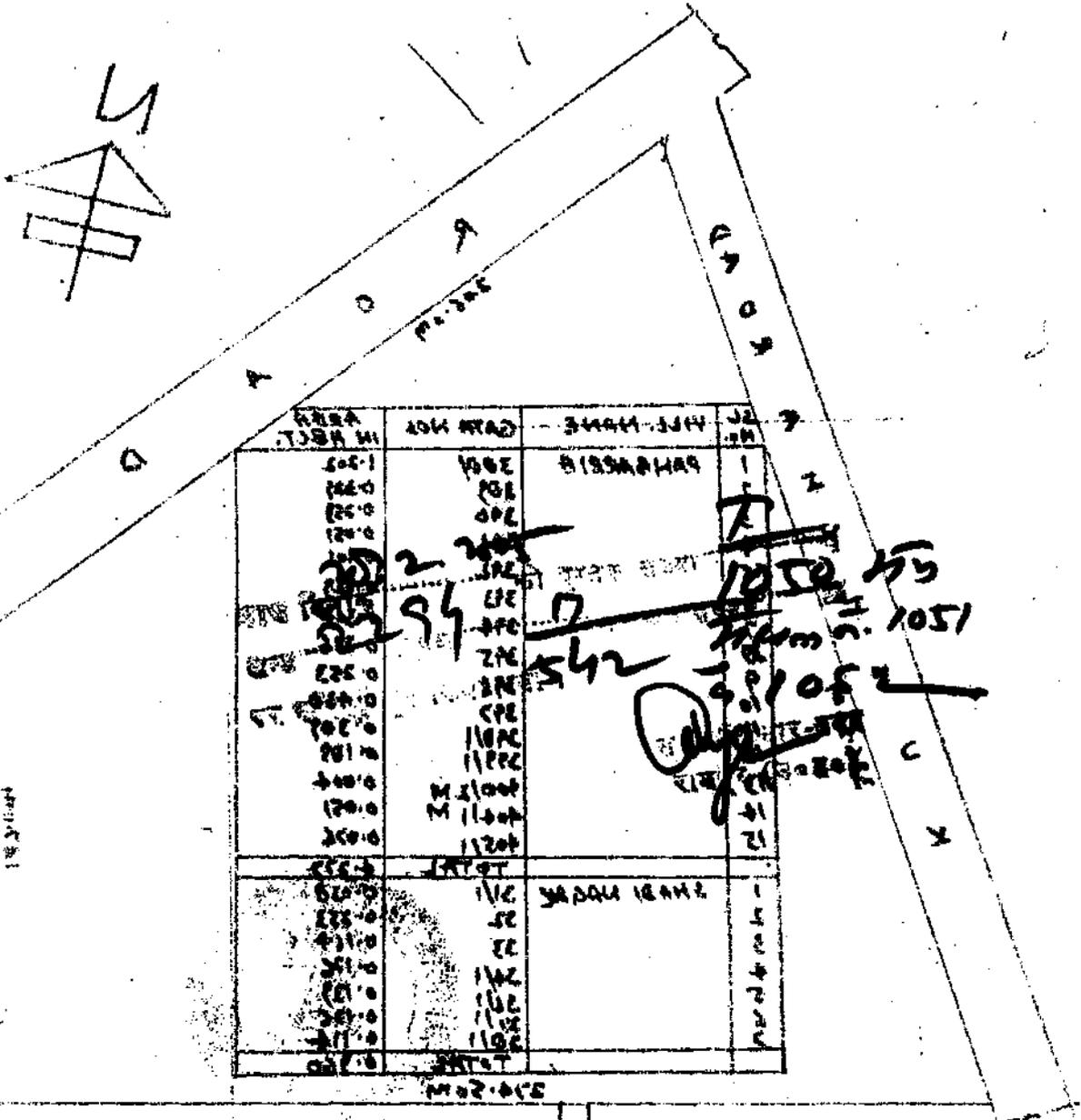
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DEPUTY MANAGER
 I.P. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
 BAREILLY

For RADICO KHAITAN LTD.
 (Ajay K. Agarwal)
 Vice President-Accounts & Finance

SITE PLAN OF PLOT NO-A-1 INDUSTRIAL AREA KAMPUR
 ALLOTTED TO M/S RADIO KHAITAN LTD UNIT-KAMPUR DISTRICT
 TOTAL PLOT AREA = 52.540 SQ. YARD
 SCALE = NOT TO SCALE



NO. OF PLOTS	AREA IN SQ. YARD	TOTAL AREA
1	100.00	100.00
2	100.00	200.00
3	100.00	300.00
4	100.00	400.00
5	100.00	500.00
6	100.00	600.00
7	100.00	700.00
8	100.00	800.00
9	100.00	900.00
10	100.00	1000.00
11	100.00	1100.00
12	100.00	1200.00
13	100.00	1300.00
14	100.00	1400.00
15	100.00	1500.00
16	100.00	1600.00
17	100.00	1700.00
18	100.00	1800.00
19	100.00	1900.00
20	100.00	2000.00
21	100.00	2100.00
22	100.00	2200.00
23	100.00	2300.00
24	100.00	2400.00
25	100.00	2500.00
26	100.00	2600.00
27	100.00	2700.00
28	100.00	2800.00
29	100.00	2900.00
30	100.00	3000.00
31	100.00	3100.00
32	100.00	3200.00
33	100.00	3300.00
34	100.00	3400.00
35	100.00	3500.00
36	100.00	3600.00
37	100.00	3700.00
38	100.00	3800.00
39	100.00	3900.00
40	100.00	4000.00
41	100.00	4100.00
42	100.00	4200.00
43	100.00	4300.00
44	100.00	4400.00
45	100.00	4500.00
46	100.00	4600.00
47	100.00	4700.00
48	100.00	4800.00
49	100.00	4900.00
50	100.00	5000.00
51	100.00	5100.00
52	100.00	5200.00
53	100.00	5300.00
54	100.00	5400.00
55	100.00	5500.00
56	100.00	5600.00
57	100.00	5700.00
58	100.00	5800.00
59	100.00	5900.00
60	100.00	6000.00
61	100.00	6100.00
62	100.00	6200.00
63	100.00	6300.00
64	100.00	6400.00
65	100.00	6500.00
66	100.00	6600.00
67	100.00	6700.00
68	100.00	6800.00
69	100.00	6900.00
70	100.00	7000.00
71	100.00	7100.00
72	100.00	7200.00
73	100.00	7300.00
74	100.00	7400.00
75	100.00	7500.00
76	100.00	7600.00
77	100.00	7700.00
78	100.00	7800.00
79	100.00	7900.00
80	100.00	8000.00
81	100.00	8100.00
82	100.00	8200.00
83	100.00	8300.00
84	100.00	8400.00
85	100.00	8500.00
86	100.00	8600.00
87	100.00	8700.00
88	100.00	8800.00
89	100.00	8900.00
90	100.00	9000.00
91	100.00	9100.00
92	100.00	9200.00
93	100.00	9300.00
94	100.00	9400.00
95	100.00	9500.00
96	100.00	9600.00
97	100.00	9700.00
98	100.00	9800.00
99	100.00	9900.00
100	100.00	10000.00

KAMPUR
 DISTRICT
 UNIT-KAMPUR

TO KAMPUR
 N. H. 5
 TO BAREILLY
 COLONY
 COLONY

For RADIO KHAITAN LTD.
 (Ajay K. Agarwal)
 Vice President-Accounts & Finance

STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
 MEMBER MANAGER

Online Continuous Emission Monitoring System Report

Report Type: Single Industry Multi Station Report

State: UP

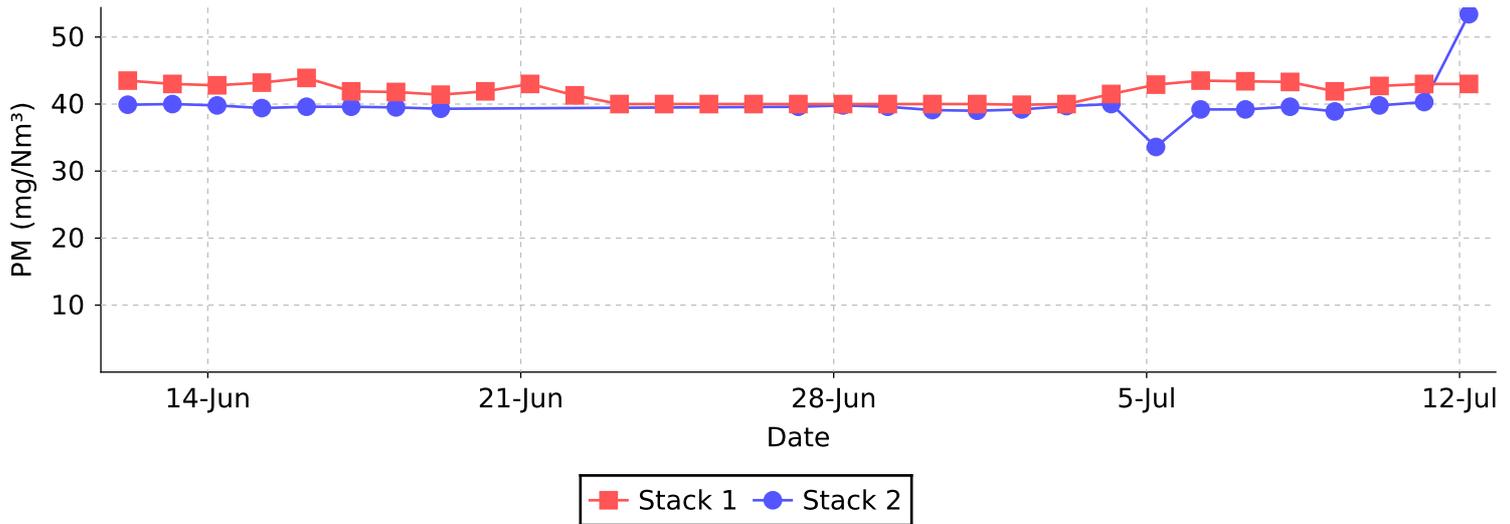
Category: Distillery

Industry	Address	Monitoring Station	Parameters	Period From	Period To	Averaging Interval	Aggregation
Radico Khaitan Ltd. (Formerly Known as Rampur Distillery Ltd)	Radico Khaitan Ltd Barilly Road Rampur	Stack 1, Stack 2	PM	12-Jun-2022 00:00	12-Jul-2022 23:59	daily	Average/Mean

Alert Thresholds

Station	Parameter	Min	Max
Stack 1	PM	N/A	150 mg/Nm ³
Stack 2	PM	N/A	150 mg/Nm ³

Chart



Report Data

Datetime	Station	PM (mg/Nm ³)
12-Jun-2022 05:30:00:00	Stack 1	43.5
13-Jun-2022 05:30:00:00	Stack 1	43.0
14-Jun-2022 05:30:00:00	Stack 1	42.8
15-Jun-2022 05:30:00:00	Stack 1	43.2
16-Jun-2022 05:30:00:00	Stack 1	43.9
17-Jun-2022 05:30:00:00	Stack 1	41.9
18-Jun-2022 05:30:00:00	Stack 1	41.8
19-Jun-2022 05:30:00:00	Stack 1	41.4
20-Jun-2022 05:30:00:00	Stack 1	41.9
21-Jun-2022 05:30:00:00	Stack 1	43.0
22-Jun-2022 05:30:00:00	Stack 1	41.3

Datetime	Station	PM (mg/Nm ³)
23-Jun-2022 05:30:00:000	Stack 1	40.0
24-Jun-2022 05:30:00:000	Stack 1	40.0
25-Jun-2022 05:30:00:000	Stack 1	40.0
26-Jun-2022 05:30:00:000	Stack 1	40.0
27-Jun-2022 05:30:00:000	Stack 1	40.0
28-Jun-2022 05:30:00:000	Stack 1	40.0
29-Jun-2022 05:30:00:000	Stack 1	40.0
30-Jun-2022 05:30:00:000	Stack 1	40.0
01-Jul-2022 05:30:00:000	Stack 1	40.0
02-Jul-2022 05:30:00:000	Stack 1	39.9
03-Jul-2022 05:30:00:000	Stack 1	40.0
04-Jul-2022 05:30:00:000	Stack 1	41.5
05-Jul-2022 05:30:00:000	Stack 1	42.9
06-Jul-2022 05:30:00:000	Stack 1	43.5
07-Jul-2022 05:30:00:000	Stack 1	43.4
08-Jul-2022 05:30:00:000	Stack 1	43.3
09-Jul-2022 05:30:00:000	Stack 1	41.9
10-Jul-2022 05:30:00:000	Stack 1	42.7
11-Jul-2022 05:30:00:000	Stack 1	43.0
12-Jul-2022 05:30:00:000	Stack 1	43.0
12-Jun-2022 05:30:00:000	Stack 2	39.9
13-Jun-2022 05:30:00:000	Stack 2	40.0
14-Jun-2022 05:30:00:000	Stack 2	39.8
15-Jun-2022 05:30:00:000	Stack 2	39.4
16-Jun-2022 05:30:00:000	Stack 2	39.6
17-Jun-2022 05:30:00:000	Stack 2	39.6
18-Jun-2022 05:30:00:000	Stack 2	39.5
19-Jun-2022 05:30:00:000	Stack 2	39.3
27-Jun-2022 05:30:00:000	Stack 2	39.6
28-Jun-2022 05:30:00:000	Stack 2	39.8
29-Jun-2022 05:30:00:000	Stack 2	39.6
30-Jun-2022 05:30:00:000	Stack 2	39.1
01-Jul-2022 05:30:00:000	Stack 2	39.0
02-Jul-2022 05:30:00:000	Stack 2	39.2
03-Jul-2022 05:30:00:000	Stack 2	39.7
04-Jul-2022 05:30:00:000	Stack 2	40.0
05-Jul-2022 05:30:00:000	Stack 2	33.6
06-Jul-2022 05:30:00:000	Stack 2	39.2
07-Jul-2022 05:30:00:000	Stack 2	39.2
08-Jul-2022 05:30:00:000	Stack 2	39.6
09-Jul-2022 05:30:00:000	Stack 2	38.9
10-Jul-2022 05:30:00:000	Stack 2	39.8
11-Jul-2022 05:30:00:000	Stack 2	40.3
12-Jul-2022 05:30:00:000	Stack 2	53.4